

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 392/ 2023**

IN THE MATTER OF:

Prasoon Pant & Ors.

...Applicants

Vs.

Union of India & Ors.

...Respondents

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| 71. | <p>of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors.</p> <p><u>ANNEXURE A-68</u></p> <p>Copy of the Office Order dated 09/02/2023 bearing No. 1556/NGT-54/2023 by U.P. Pollution Control Board to the Applicant for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors.</p> | 1179 |
| 72. | <p><u>ANNEXURE A-69</u></p> <p>Copy of the Office Order dated 09/02/2023 bearing No. 1556/NGT-54/2023 by U.P. Pollution Control Board to the Applicant for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors.</p> | 1180-1181 |
| 73. | <p><u>ANNEXURE A-70</u></p> <p>Copy of the six monthly Environmental Compliance Report dated 13/2/2023 submitted by the Applicant.</p> | 1182 |
| 73A. | <p><u>ANNEXURE A-71</u></p> <p>Copy of the six monthly Environmental</p> | |

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| 74. | <p>Compliance Report dated 13/2/2023 submitted by the Applicant.</p> <p><u>ANNEXURE A-72</u></p> <p>Copy of the letter dated 21/02/2023 issued by Greater Noida Industrial Development Authority (GNIDA) for payment of water bill.</p> | 1183 |
| 75. | <p><u>ANNEXURE A-73</u></p> <p>Copy of the Lab Report dated 22/02/2023 issued to the Applicant regarding inlet water by Apex testing and Research Laboratory.</p> | 1184 |
| 76. | <p><u>ANNEXURE A-74</u></p> <p>Copy of the Lab Report dated 22/02/2023 issued to the Applicant regarding outlet water by Apex testing and Research Laboratory.</p> | 1185 |
| 77. | <p><u>ANNEXURE A-75</u></p> <p>Copy of the Lab Report dated 21/03/2023 issued to the Applicant regarding outlet water by Apex testing and Research Laboratory.</p> | 1186 |
| 78. | <p><u>ANNEXURE A-76</u></p> <p>Copy of the letter dated 17/3/2023 issued by U.P. Pollution Control Board regarding illegally operating bore wells.</p> | 1193-1194 |
| 79. | <p><u>ANNEXURE A-77</u></p> <p>Copy of the letter dated 24/3/2023 issued by U.P. Pollution Control Board regarding illegally operating bore wells.</p> | 1188-1189 |
| 80. | <p><u>ANNEXURE A-78</u></p> <p>Copy of Gazette Notification issued by the U.P.</p> | 1195 |

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| | Pollution Control Board vide its letter dated 3/4/2023 regarding punishment. | |
| 81. | <p><u>ANNEXURE A-79</u></p> <p>Copy of the letter dated 14/4/2023 written by the Applicant to the U.P. Pollution Control Board regarding imposition of cost of Rs. 15 Lac imposed on bore wells published in News Papers.</p> | 1187 |
| 82. | <p><u>ANNEXURE A-80</u></p> <p>Copy of the letter dated 18/4/2023 issued by U.P. Pollution Control Board to Hydrologic/ Nodal Officer regarding action against erring Projects.</p> | 1190-1191 |
| 83. | <p><u>ANNEXURE A-81</u></p> <p>Copy of the E-mail dated 18/4/2023 issued by RO Greater Noida to U.P. Pollution Control Board regarding Order dated 15.11.2022.</p> | 1192 |
| 84. | <p><u>ANNEXURE A-81A</u></p> <p>Copy of the Lab Report dated 09/05/2023 issued to the Applicant regarding inlet water by Apex testing and Research Laboratory.</p> | |
| 85. | <p><u>ANNEXURE A-82</u></p> <p>Copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board imposing interim/ floor level compensation of Rs. 1.85</p> | 1196-1199 |

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| 86. | <p>Creore upon the Applicant as detailed at srl. 38.</p> <p><u>ANNEXURE A-83</u></p> | |
| | <p>Copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the Applicant.</p> | 1200-1201 |
| 87. | <p><u>ANNEXURE A-83A</u></p> <p>Copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the Applicant.</p> | |
| 88. | <p><u>ANNEXURE A-84</u></p> <p>Copy of the letter dated 13/5/2023 Ref. No. H93487/C-1/JAL /S 1318 /2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022.</p> | 1202-1203 |
| 89. | <p><u>ANNEXURE A-85</u></p> <p>Copy of the letter dated 15/5/2023 Ref. No. H93573/C-1/NGT-158/ 2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022.</p> | 1204-1205 |
| 90. | <p><u>ANNEXURE A-86</u></p> <p>Copy of the Compliance Report by the Applicant.</p> | 1206-1211 |
| 91. | <p><u>ANNEXURE A-87</u></p> <p>Copy of the Application dated 19/05/2023 by the Applicant to the Ministry of Jal Shakti, Govt.</p> | 1212-1239 |

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| | of Uttar Pradesh. | |
| 92. | <p><u>ANNEXURE A-88</u></p> <p>Copy of the letter dated 06/06/2023 Ref. No. H95/47/C-1/NGT-158/ 2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022 along with list of Projects including Applicant at Serial No. 38.</p> | 1240-1244 |
| 93. | <p><u>ANNEXURE A-89</u></p> <p>Copy of the letter dated 09/06/2023 Ref. No. H95/47/C-1/NGT-158/ 2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022 along with list of Projects including Applicant at Serial No. 38.</p> | 1245-1247 |
| 94. | <p><u>ANNEXURE A-90</u></p> <p>Copy of the Application dated 24/07/2023 by the Applicant to the Chief Environmental Officer for consent validity after adjusting the fee of Rs. Two Lacs.</p> | 1248 |
| 95. | <p><u>ANNEXURE A-91</u></p> <p>Copy of the letter dated 28/08/2023 Ref. No. 189656 / UPCCB / Greater Noida (UPPCBRO) / CTO / both 2023 issued by U.P. Pollution Control Board to the Applicant with regard to the Application Id 22179192.</p> | 1249-1265 |
| 96. | <p><u>ANNEXURE A-92</u></p> <p>Copy of the NO- OBJECTION CERTIFICATE No. REGO032243 issued by Ground Water Department (Namami Gange & Rural Water Supply Department) Ministry of Jal Shakti, Government of Uttar Pradesh) valid from</p> | 1266-1273 |

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| | 15/06/2023 to 14/06/2028. | |
| 97. | VAKALATNAMA | 1274-1275 |

SNS LEGAL

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New Delhi
Dated: 18/3/2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 392/ 2022**

IN THE MATTER OF:

Prasoon Pant & Ors.

...Applicants

Vs.

Union of India & Ors.

...Respondents

**REPLY BY AND ON BEHALF OF THE RESPONDENT NO. 36 I. E. M/s
SOLITARE INFRAHOME PVT. LTD. VVIP HOMES TO THE
ABOVECAPTIONED ORIGINAL APPLICATION.**

MOST RESPECTFULLY SHOWETH:-

PRELIMINARY OBJECTIONS:-

I. The Applicant has misused and abused the process of law for his vested interests and has filed the above captioned Original Application in order to extort money from the answering Respondent No. 36 M/s Solitaire Infrahome Pvt. Ltd VVIP Homes & its innocent residents.

II. The contents of the Grounds from para 22 to 32 are based on facts instead of raising legal rights of the Applicant hence, are not maintainable and in fact are unsustainable and untenable in the eyes of law. However, the inaction on the part of the concerned Authorities in providing sanctioned water connection cannot be attributed to the answering Respondent. The answering Respondent has installed advance technology based rain water harvesting system for the preservation of the Ground Water Level. Hence, the answering Respondent has not contributed to the depletion of the Ground Water Level.

III. Therefore, the Grounds are engineered instead of emphasising the real issues in hand with regard to taking the measures for preservation of the Ground Water level taking into consideration the augmentation of the requirement of water by the human beings.

IV. The Prayers made from para i) to para v) by the Applicant are liable to be rejected in view of the fact that the concerned authorities have already given permission to the answering respondents to extract the ground water to augment the requirement of the inhabitants due to failure of the concerned Government Authorities to sanction supply water to the said inhabitants.

V. That the water was used for drinking purpose for the residents of the Society and not for construction as the construction was completed way back in the year 2017.

VI. That the imposition of the penalty arbitrarily without affording opportunity of hearing to the answering Respondent is against the principle of justice and fair play. Hence, the imposition of exorbitant penalty is liable to be set aside at its thresh hold.

VII. The Grounds raised by the Applicant in the Original Application are superfluous engineered, untenable, unsustainable, baseless, motivated and the same facts are amply evident by perusal of the facts and law that there was no fault on the part of the answering Respondent rather the concerned Government was in total inaction in providing drinking water connection to the Residents of the VVIP homes i.e. the answering Respondent despite the bare fact that water connection was applied way back by the Respondent to which no attention was paid by the concerned Government Authority. Hence, default on the part of the concerned Government Authorities cannot be attributed to the answering Respondent and its inhabitants/Residents.

The said issues of facts and law are elaborated herein below:-

1. That the Applicant filed the above captioned Original Application targeting several other Respondents arrayed the answering Respondent as Respondent No. 36.

2. That the Hon'ble NGT , Principal Bench, New Delhi passed certain directions vide its Order dated 15.11.2022 in the matter of OA No. 392/2022 in the case titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The relevant paras of the said Order are being produced herewith for the ready perusal of the Hon'ble Tribunal as hereunder:-

"... 11. Following the above order, we issue directions for sealing of all illegally operating bore wells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with different element and cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects. Interim/floor level compensation can be equal to at least 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground waters without permission and stopping the ongoing projects. Final Compensation may be assessed by the Joint Committee comprising of Regional Director, CGWB, Northern Region/or his representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data view point of the PPs, if any, filed. We also direct that while granting consents, requirement of installing digital water meters connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal Report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of sewage treated sewage. Such

Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such Project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground, there should be separate digital measures in respect of both sources.

13. We also direct the concerned statutory regulators to look into and regulate use of potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCBs. If filed such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their water resources Departments and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A No. 438/2018 to the extent applicable to present context may also be filed. The Joint Committee may continue the work of inspection of the remaining projects and adopt the same cause of action as in the present matter and cover the actions taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter."

3. That certain steps were taken by the Uttar Pradesh Pollution Control Board in compliance of the directions issued by the Hon'ble Green Tribunal New Delhi in OA No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. and the report of the status of compliance was placed before the Hon'ble Tribunal vide its communication dated 15/5/2023 to the Registrar National Green Tribunal. The copy of the said letter is annexed herewith as **ANNEXURE A-**

4. That the concerned Government in compliance of Hon'ble NGT Order dated 15.11.2022 issued notices regarding deposition of Floor Level Compensation 0.5 % of project cost to the answering Respondent project against illegal extraction of ground water despite the fact that the project of the development of the infrastructure was completed way back and the water was being used for drinking and other miscellaneous purposes by the Residents of the VVIP Homes, the answering Respondent herein. It is also important to mention that the impugned demand was illegally and arbitrarily imposed under the guise of the Order dated 15/11/2022 in as much the answering Respondent vide its several communications including the communication dated 8/4/2022 it was duly informed to the Greater Noida Industrial Development Authority that daily fresh water requirement is 385 KLD as per environmental clearance granted by the State Level Environmental Impact Assessment Authority from GNIDA.

5. That the answering Respondent had already applied for NOC for bore well on account of insufficient water supply/no water supply by the Concerned Authority. Hence, the Applicant could not have been penalised for no fault on the part of the Applicant.

6. That it is a matter of record that the Applicant applied for NOC for the use of ground water from Central Ground Water Authority (CGWA) which was pending till the year 2020 when the CGWA team inspected the site. The said team was duly informed that the answering Respondent had already filed Application for use of ground water due to insufficient/no water provided by the Authority.

7. That the impugned Notice dated 12/5/2023 and all other notices issued prior to the Order dated 12/5/2023 and subsequent notices issued thereafter are illegal per se and in fact have been issued without application of mind in as much as it is a matter of fact that the concerned authority failed to do the needful and rather under the guise of the Order dated 15.11.2022 wrongly issued the said impugned notice/order imposing huge penalty without having any basis for the same whatsoever.

8. That the Ground water Department (Namami Gange & Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh vide its electronically generated letter dated 19/6/2023 has granted bulk user of ground water NOC to the Applicant bearing NO-OBJECTION CERTIFICATE: REGO032243 valid from 15/6/2023 to 14/6/2028.

9. That despite the required NOC in favour of the answering Respondent with regard to the extraction of Ground Water, the Uttar Pradesh Pollution Control Board vide its Notices is threatening the Applicant for initiating coercive measures under the guise of the Order dated 15/11/2022 passed by the Hon'ble National Green Tribunal in OA No. 329/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Others.

10. Hence, the Order dated 12/5/2023 imposing penalty for extraction of ground water without NOC is totally illegal per se as such the onus was on the concerned Authority to grant NOC upon the Application of the Applicant which

was made much prior to the Order dated 15.11.2022 passed by this Hon'ble Principal Bench in O.A. No. 392/2022 in case titled as Prason Pant & Anr. Vs. Union of India & Ors.

11. That the Hon'ble National Green Tribunal vide the said Order dated 15/11/2022 specifically observed and granted permission to the aggrieved to approach the Hon'ble National Green Tribunal against the vindictive approach of the Committee in the matter.

"Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter."

12. That the CGWA team wrongly informed the Uttar Pradesh Pollution Control Board (UPPCB.) with regard to extraction of Ground Water when in fact the NOC was already granted for bore well pump by the concerned Authority.

That the UPPCB has further initiated action under Water (Prevention and Control of Pollution) Act, 1974 against the answering Respondent issued by the state Board erroneously.

13. That the Competent Authority has erred in issuing notice despite the fact that the answering Respondent was not covered under the definition of project as mentioned in the Order dated 15/11/2022.

14. That the answering Respondent duly informed about the Application for NOC renewal to the Uttar Pradesh Pollution Control Board (UPPCB) vide letter dated 22.12.2022.

15. That the answering Respondent vide its letter dated 28.12.2022 also requested District Magistrate for not sealing the bore wells as such the NOC/

renewal of NOC was pending before the UPGWD for both the bore wells. That the answering Respondent vide the said letter dated 28/12/2022 specifically wrote to the District Magistrate, Gautam Budh Nagar as under:

“This is to request your good self that we have around 900 families residing in the high rise society. Currently, we don’t have Ganga water supply from greater Noida authority and we are continuously pursuing for Ganga water supply. Currently, Greater Noida Industrial Development Authority has not provided Ganga water supply to our society and borewell is the only source of water. Currently we are having 02 borewells of 10 HP each. We have applied online application at Nivesh Mitra Portal for Ground water extraction in UP Ground Water Department, which is presently pending with UPGWD side.

Therefore, we request you kindly do not seal the borewells till we get Ganga Water Supply from the Authority , as humanitarian ground of basic needs of above families.”

16.That the answering Respondent has obtained NOC for ground water abstraction. The copy of the said NOC is being annexed herewith as ANNEXURE A-92

17.That it is a matter of record that the water was used for drinking purpose for the residents of the Society and not for construction as the construction was completed way back in the year 2017.

18.That the machines of STP were on maintenance and hence, STP report was wrong in as much as the answering Respondents got attested the STP water from private laboratories finding the water within permissible limits/standards.

19. That in view of the above the imposition of the fine to the tune of Rs. 1.85 Crore plus 15 lakhs is arbitrary, illegal and unsustainable even in the eyes of law.

20. That in view of the above submissions of facts and law it is crystal clear that the answering Respondents is adversely affected and is aggrieved hence, the Applicant is entitled to be impleaded as necessary and proper party in the above captioned OA No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Others

21. That the answering Respondents filed application for appropriate directions and for stay of the interim demand in the principles of natural justice, equity and fair play.

MOST RESPECTFULLY SHOWETH:

1. That the above captioned petition is pending adjudication before the Hon'ble Tribunal and certain directions were passed by the Hon'ble Tribunal in the said matter.

2. That the Hon'ble NGT, Principal Bench, New Delhi passed certain directions vide its Order dated 15.11.2022 in the matter of OA No. 392/2022 in the case titled as Prasoon Pant & Anr. Vs. Union of India & Ors. The relevant paras of the said Order are being produced herewith for the ready perusal of the Hon'ble Tribunal as hereunder:-

"... 11. Following the above order, we issue directions for sealing of all illegally operating bore wells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with different element and cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects. Interim/floor level compensation can be equal to at least 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit

compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground waters without permission and stopping the ongoing projects. Final Compensation may be assessed by the Joint Committee comprising of Regional Director, CGWB, Northern Region/or his representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data view point of the PPs, if any, filed. We also direct that while granting consents, requirement of installing digital water meters connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal Report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of sewage treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such Project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground, there should be separate digital measures in respect of both sources.

13. We also direct the concerned statutory regulators to look into and regulate use of potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCBs. If filed such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their water resources Departments

and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A No. 438/2018 to the extent applicable to present context may also be filed. The Joint Committee may continue the work of inspection of the remaining projects and adopt the same cause of action as in the present matter and cover the actions taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter."

3. That certain steps were taken by the Uttar Pradesh Pollution Control Board in compliance of the directions issued by the Hon'ble Green Tribunal New Delhi in OA No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. and the report of the status of compliance was placed before the Hon'ble Tribunal vide its communication dated 15/5/2023 to the Registrar National Green Tribunal. The copy of the said letter is annexed herewith as **ANNEXURE A-**

4. That the Respondent in compliance of Hon'ble NGT Order dated 15.11.2022 issued notices regarding deposition of Floor Level Compensation 0.5 % of project cost to the Applicant project against illegal extraction of ground water.

5. That the said impugned Notice issued regarding deposition of Floor Level Compensation 0.5 % of project cost to the Applicant project against illegal extraction of ground water despite the fact that the project of the development of the infrastructure was completed way back and the water was being used for drinking and other miscellaneous purposes by the Residents of the VVIP Homes, the Applicant herein. It is also important to mention that the impugned demand was illegally and arbitrarily imposed under the guise of the Order dated 15/11/2022 in as much the Applicant vide its several communications including the communication dated 8/4/2022 it was duly informed to the Greater Noida Industrial Development Authority that daily fresh water requirement is 385 KLD as per environmental clearance granted by the State Level Environmental Impact Assessment Authority from GNIDA.

6. That the Applicant had already applied for NOC for bore well on account of insufficient water supply/no water supply by the Concerned Authority. Hence, the Applicant could not have been penalised for no fault on the part of the Applicant.

7. That it is a matter of record that the Applicant applied for NOC for the use of ground water from Central Ground Water Authority (CGWA) which was pending till the year 2020 when the CGWA team inspected the site. The said team was duly informed that the Applicant had already filed Application for use of ground water due to insufficient/no water provided by the Authority.

8. That the impugned Notice dated 12/5/2023 and all other notices issued prior to the Order dated 12/5/2023 and subsequent notices issued thereafter are illegal per se and in fact have been issued without application of mind in as much as it is a matter of fact that the concerned authority failed to do the needful and rather under the guise of the Order dated 15.11.2022 wrongly issued the said impugned notice/order imposing huge penalty to the tune of Rs. 1.85 Crore and 15 Lakhs totalling 2 Crore of Rupees without having any basis for the same whatsoever.

9.Hence, the Order dated 12/5/2023 imposing penalty for extraction of ground water without NOC is totally illegal per se as such the onus was on the concerned Authority to grant NOC upon the Application of the Applicant which was made much prior to the Order dated 15.11.2022 passed by this Hon'ble Principal Bench in O.A. No. 392/2022 in case titled as Prasoon Pant & Anr. Vs. Union of India & Ors.

10.That the Ground water Department (Namami Gange & Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh vide its electronically generated letter dated 19/6/2023 has granted bulk user of ground water NOC to the Applicant bearing NO-OBJECTION CERTIFICATE: REG0032243 valid from 15/6/2023 to 14/6/2028.

11.That despite the required NOC in favour of the Applicant with regard to the extraction of Ground Water, the Uttar Pradesh Pollution Control Board vide its Notices is threatening the Applicant for initiating coercive measures under the guise of the Order dated 15/11/2022 passed by the Hon'ble National Green Tribunal in OA No. 329/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Others.

12.That the Hon'ble National Green Tribunal vide the said Order dated 15/11/2022 specifically observed and granted permission to the aggrieved to approach the Hon'ble National Green Tribunal against the vindictive approach of the Committee in the matter.

"Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter."

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14.That the CGWA team wrongly informed the Uttar Pradesh Pollution Control Board (UPPCB) with regard to extraction of Ground Water when in fact the NOC was already granted for bore well pump by the concerned Authority.

15. That the UPPCB has further initiated action under Water (Prevention and Control of Pollutio) Act, 1974 against the Applicant issued by the state Board erroneously.That the Competent Authority has erred in issuing notice despite the fact that the Applicant was not covered under the definition of project as mentioned in the Order dated 15/11/2022.

16.That the Applicant duly informed about the Application for NOC renewal to the Uttar Pradesh Pollution Control Board (UPPCB) vide letter dated 22.12.2022.

17.That the Applicant vide its letter dated 28.12.2022 also requested District Magistrate for not sealing the bore wells as such the NOC/ renewal of NOC was pending before the UPGWD for both the bore wells. That the Applicant vide the said letter dated 28/12/2022 specifically wrote to the District Magistrate, Gautam Budh Nagar as under:

"This is to request your good self that we have around 900 families residing in the high rise society. Currently, we don't have Ganga water supply from greater

Noida authority and we are continuously pursuing for Ganga water supply. Currently, Greater Noida Industrial Development Authority has not provided Ganga water supply to our society and borewell is the only source of water. Currently we are having 02 borewells of 10 HP each. We have applied online application at Nivesh Mitra Portal for Ground water extraction in UP Ground Water Department, which is presently pending with UPGWD side.

Therefore, we request you kindly do not seal the bore wells till we get Ganga Water Supply from the Authority , as humanitarian ground of basic needs of above families.”

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21. That the Applicant has obtained NOC for ground water abstraction. The copy of the said NOC is being annexed herewith as ANNEXURE A- 92.

22. That it is a matter of record that the water was used for drinking purpose for the residents of the Society and not for construction as the construction was completed way back in the year 2017.

23. That the machines of STP were on maintenance and hence, STP report was wrong in as much as the Applicant got attested the STP water from private laboratories finding the water within permissible limits/standards.

24. That in view of the above the imposition of the fine to the tune of Rs. 1.85 Crore plus 15 lakhs totalling Rs. 2 Crore, is arbitrary, illegal and unsustainable even in the eyes of law.

25. In view of the NOC granted by the concerned Authority no action and penalty could have been imposed upon the Applicant by the UP PCB which has further initiated action under Water (Prevention and Control of Pollution) Act, 1974 against the Applicant issued by the state Board.

BRIEF FACTUAL MATRIX

Brief factual matrix is detailed hereunder for the ready perusal of the Hon'ble Bench:

1. The State level Environment Impact Assessment Authority, Directorate of Environment U.P. its letter dated 06/01/2016 issued environment clearance for Group Housing Project of the Applicant. The copy of the Letter dated 06/01/2016 by State level Environment Impact Assessment Authority, Directorate of Environment U.P. for environment clearance for Group Housing Project of the Applicant is being annexed herewith as **ANNEXURE A-1.**

2. The Ministry of Water Resources, RD & GR vide its Letter dated 22/5/2018 to the Applicant regarding NOC of extraction of Ground Water. The copy of the Letter dated 22/5/2018 by Ministry of Water Resources, RD & GR to the Applicant regarding NOC of extraction of Ground Water is being annexed herewith as **ANNEXURE A-2.**

3.The Applicant made application for ground water clearance permission The copy of the Application No. 21-4 / 2172 / UP / INF/2017 for ground water clearance permission by the Applicant for Residential Apartment is being annexed herewith as **ANNEXURE A-3.**

4. The Respondent vide its letter dated 15/7/2019 granted consent to the answering Respondent to establish New Unit / expansion / diversification under the provisions of Water (Prevention and Control of Pollution) Act, 1974.The copy of the letter dated 15/7/2019 granting consent to establish New Unit / expansion / diversification under the provisions of Water (Prevention and Control of Pollution) Act, 1974 is being annexed herewith as **ANNEXURE A-4.**

5.The the U.P. Pollution Control Board vide its letter dated 31/12/2019 the permission/consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 granted by the U.P. Pollution Control Board to the answering Respondent. The copy of the permission/consent dated 31/12/2019 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 granted by the U.P. Pollution Control Board to the Applicant is being annexed herewith as **ANNEXURE A-5.**

6. The Applicant submitted point wise Compliance to the Chief Environmental Officer C-1, U.P. Pollution Control Board. Copy of the point wise Compliance by the answering Respondent addressed to the Chief Environmental Officer C-1, U.P. Pollution Control Board is being annexed herewith as **ANNEXURE A-6.**

7.The Applicant addressed point wise Compliance to the Chief Environmental Officer C-1, U.P. Pollution Control Board Copy of the point wise Compliance by the answering Respondent addressed to the Chief Environmental Officer C-1, U.P. Pollution Control Board is being annexed herewith as **ANNEXURE A-7.**

8.The U.P. Pollution Control Board granted permission to the answering Respondent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 (as Amended). Copy of the permission/consent dated 31/12/2019 under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 (as Amended) granted by the U.P. Pollution Control Board to the Applicant is being annexed herewith as **ANNEXURE A-8.**

9. the U.P. Pollution Control Board granted the permission/consent to the Applicant under water (Prevention and control of pollution) having validity period from 6/6/2019 to 6/6/2023 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 granted by the U.P. Pollution Control Board to the answering Respondent. Copy of the permission/consent under water prevention and control of pollution) having validity period from 6/6/2019 to 6/6/2023 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 granted by the U.P. Pollution Control Board to the answering Respondent is being annexed herewith as **ANNEXURE A-9.**

10.The U.P. Pollution Control Board communicated Conditions of Consent to the answering Respondent. Copy of the Conditions of Consent dated 31/12/2019 by the U.P. Pollution Control Board is being annexed herewith as **ANNEXURE A-10.**

11.That the answering Respondent further submitted point wise Compliance to the Copy of the point wise Compliance Report of queries by the answering Respondent with certificate is being annexed herewith as **ANNEXURE A-11.**

12.The answering Respondent submitted the point wise Compliance Report of queries by the answering Respondent with certificate. The copy of the said Compliance Report is being annexed herewith as **ANNEXURE A-11A.**

13. That the Competent Authority State Ground Water Management Authority, Uttar Pradesh Copy of the letter dated 22/3/2021 issued by the Competent Authority State Ground Water Management Authority, Uttar Pradesh with regard to non action on the Applications for NOCs is being annexed herewith as **ANNEXURE A-12.**

14. That the answering Respondent submitted point wise Compliance Report dated June 2022. Copy of the point wise Compliance Report dated June 2022 submitted by the answering Respondent addressed to the Chief Environmental Officer C-1, U.P. Pollution Control Board is being annexed herewith as **ANNEXURE A-13.**

15. That the answering Respondent wrote to the Greater Noida Industrial Development Authority requesting for not to seal the bore well. The copy of the letter dated 8/4/2022 by the answering Respondent to the Greater Noida Industrial Development Authority is being annexed herewith as **ANNEXURE A-14**

16. The answering Respondent got tested the samples from the Noida Testing Laboratories which gave report finding the test samples satisfactory. The copy of the Test Certificate by Noida Testing Laboratories issued on 20/5/2022 regarding sampling and analysis data of the answering Respondent Unit is being annexed herewith as **ANNEXURE A-15.**

17. The answering Respondent got tested the samples from the Noida Testing Laboratories which gave report finding the test samples satisfactory. The copy of the Test Certificate by Noida Testing Laboratories issued on 18/6/22 regarding sampling and analysis data of the answering Respondent Unit is being annexed herewith as **ANNEXURE A-16.**

18. The answering Respondent further got tested the samples from the Noida Testing Laboratories which gave report finding the test samples satisfactory. Copy of the Consent letter dated 15/7/2022 to the answering Respondent by Uttar Pradesh, Pollution Control Board providing consent to establish for expansion under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1974 as amended regarding environmental compliance report by the answering Respondent to the Directorate of Environment UP is being annexed herewith as **ANNEXURE A-16A.**

19. The answering Respondent further submitted the environmental compliance report to the Directorate of Environment UP. The copy of the letter dated 19/7/2022 regarding environmental compliance report by the answering Respondent to the Directorate of Environment UP is being annexed herewith as **ANNEXURE A-17.**

20. The answering Respondent further submitted the environmental compliance report to the Directorate of Environment UP. Copy of the letter dated 19/7/2022 regarding environmental compliance report and Certificate by the answering Respondent to the Directorate of Environment UP is being annexed herewith as **ANNEXURE A-18.**

21. The answering Respondent submitted the point wise Compliance Report dated 17/09/2022 of queries by the Applicant with certificate to the U.P. Pollution Control Board. The copy of the point wise Compliance Report dated 17/09/2022 of queries by the answering Respondent with certificate to the U.P. Pollution Control Board UP is being annexed herewith as **ANNEXURE A-19.**

22. That the U.P. Pollution Control Board vide its letter dated 01/10/2022 wrote to the answering Respondent. The copy of the letter dated 1/10/2022 by the

U.P. Pollution Control Board to the answering Respondent is being annexed as **ANNEXURE A-20.**

23. That the answering Respondent made request to the U.P. Pollution Control Board for adjustment of answering Respondent in Fee of Rs. Two Lac only against Air and Water Consent and for grant of consent validity. The copy of the letter dated 15/10/2022 by the answering Respondent to the U.P. Pollution Control Board for adjustment of Application Fee of Rs. Two Lac only against Air and Water Consent and for grant of consent validity UP is being annexed herewith as **ANNEXURE A-21.**

24. That the District Magistrate, Gautam Budh Nagar issued Office Order dated 30/11/2022 bearing No. 1073/NGT-54/2022 by District Magistrate, Gautam Budh Nagar with regard to constitution of the Joint Committee in accordance with Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr.Vs. Union of India & Ors. Copy of the Office Order dated 30/11/2022 bearing No. 1073/NGT-54/2022 by District Magistrate, Gautam Budh Nagar with regard to constitution of the Joint Committee in accordance with Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-22.**

25. That the U.P. Pollution Control Board issued Notice through News paper to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr.Vs. Union of India & Ors. The copy of the Office Order dated 5/12/2022 bearing No. 1098/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022

titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-23.**

26.That the U.P. Pollution Control Board issued Notice Copy of the Office Order dated 5/12/2022 bearing No. 1099/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the said notice/order is being annexed herewith as is being annexed herewith as **ANNEXURE A-24.**

27.That the U.P. Pollution Control Board issued letter to the Applicant for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the Office Order dated 5/12/2022 bearing No. 1100/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-25.**

28.That the U.P. Pollution Control Board to the answering Respondent issued office order to the Applicant dated 5/12/2022 bearing No. 1101/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the Office Order dated 5/12/2022 bearing No. 1101/NGT-54/2022 by U.P. Pollution Control

Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-26.**

29.That the U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the office order by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. **ANNEXURE A-27.**

30.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the Applicant. The copy of the Office Order dated 5/12/2022 bearing No. 1103/NGT-54/2022 by U.P. Pollution Control Board to the Applicant for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-28.**

31.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1104/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in

O.A. No. 392/2022 titled as Praseon Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-29.

32.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1105/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Praseon Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-29

33.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1106/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Praseon Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-30.

34.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1107/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Praseon Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-31.

35. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1108/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-32.**

36. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1109/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-33.**

37. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1110/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-34.**

38. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1111/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates

pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-35.**

39. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1112/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-36.**

40. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1113/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-37.**

41. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1114/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr.Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-38.**

42. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1115/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-39.**

43. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1116/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-40.**

44. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1117/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-41.**

45. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. The copy of the Office Order dated 5/12/2022 bearing No. 1118/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates

pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-42.**

46.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1119/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-43.**

47.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1120/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-44**

48.That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1121/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-45.**

49. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1122/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-46.**

50. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1123/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-47.**

51. That the U.P. Pollution Control Board issued Office Order dated 5/12/2022 to the answering Respondent. Copy of the Office Order dated 5/12/2022 bearing No. 1124/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors.

52. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. Copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/12 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green-Tribunal in

O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-48.**

53. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. Copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/13 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-49.**

54. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. Copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/14 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-50.**

55. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. The copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/15 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoon Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-51.**

56. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. Copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/16 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-52.**

57. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. Copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/17 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-53.**

58. That the U.P. Pollution Control Board issued Office Order dated 20/12/2022 to the answering Respondent. The copy of the Office Order dated 20/12/2022 bearing No. 1200/NGT-54/2022/1 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. The copy of the said Order is being annexed herewith as **ANNEXURE A-54.**

59. The answering Respondent wrote to the UPPCB vide its letter dated 22/12/2022. The copy of the letter dated 22/12/2022 by the answering Respondent to the UPPCB. The copy of the said Order is being annexed herewith as **ANNEXURE 54A.**

60.The U.P. Pollution Control Board to the answering Respondent for depositing compensation The copy of the Office Order dated 23/12/2023 bearing No. 1214/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-55.**

61.The U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. Copy of the Office Order dated 23/12/2022 bearing No. 1215/NGT-54/2022 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE 55A.**

62.That the answering Respondent wrote letter dated 28/12/2022 to the Respondent. The copy of the letter dated 28/12/2022 by the answering Respondent is being annexed herewith as **ANNEXURE A-55B.**

63.That the U.P. Pollution Control Board wrote to the answering Respondent for depositing compensation The copy of the Office Order dated 09/01/2023 bearing No. 1276/NGT-54/2022/1 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in

O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-56.

64. That the U.P. Pollution Control Board wrote to the answering Respondent for depositing compensation vide its Office order dated 19/01/2023. The copy of the Office Order dated 19/01/2023 bearing No. 1415/NGT-54/2022 by U.P. Pollution Control Board to the Applicant for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prason Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as ANNEXURE A-57.

65. That the answering Respondent made representation to the U.P. Pollution Control intimating compliance of conditions. The copy of the Letter dated 30/01/2023 by the answering Respondent to the U.P. Pollution Control intimating compliance of conditions is being annexed herewith as ANNEXURE A-58.

66. That the answering Respondent received Lab Report regarding inlet water by Apex testing and Research Laboratory. The copy of the Lab Report dated 31/01/2023 issued to the answering Respondent regarding inlet water by Apex testing and Research Laboratory is being annexed herewith as ANNEXURE A-59.

67. That the answering Respondent received Lab Report regarding inlet water by Apex testing and Research Laboratory. The copy of the Lab Report dated 31/01/2023 issued to the answering Respondent regarding inlet water by Apex testing and Research Laboratory is being annexed herewith as ANNEXURE A-60.

68. That the answering Respondent received Lab Report regarding outlet water by Apex testing and Research Laboratory. The copy of the Lab Report dated 31/01/2023 issued to the answering Respondent regarding outlet water by Apex testing and Research Laboratory is being annexed herewith as **ANNEXURE A-61.**

69. That the water bill raised to the answering Respondent by the concerned water Department i.e. Greater Noida Industrial Development Authority. The copy of the water bill / water charges cum payment intimation dated 07/02/2023 issued against the water connection of the Applicant is being annexed herewith as **ANNEXURE A-62.**

70. That the Greater Noida Industrial Development Authority issued Notice dated 07/02/2023 for water bill payment to the answering Respondent. The copy of the Letter dated 07/02/2023 by Greater Noida Industrial Development Authority with regard to Notice for water bill payment to the answering Respondent is being annexed herewith as **ANNEXURE A-63.**

71. That the U.P. Pollution Control Board wrote Letter dated 07/02/2023 to the answering Respondent. The copy of the Letter dated 07/02/2023 by U.P. Pollution Control Board to the Applicant is being annexed herewith as **ANNEXURE A-64.**

72. That the copy of the Office Order dated 09/02/2023 bearing No. 1553/NGT-54/2023 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-65.**

73. That the copy of the Office Order dated 09/02/2023 bearing No. 1554/NGT-54/2023 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-66.**

74. That the copy of the Office Order dated 09/02/2023 bearing No. 1555/NGT-54/2023 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-67.**

75. That the copy of the Office Order dated 09/02/2023 bearing No. 1556/NGT-54/2023 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-68.**

76. That the copy of the Office Order dated 09/02/2023 bearing No. 1556/NGT-54/2023 by U.P. Pollution Control Board to the answering Respondent for depositing compensation equal to at least 0.5 % of the Project Cost and for coercive measures by respective District Magistrates pursuant to the Order dated 15.11.2022 passed by National Green Tribunal in O.A. No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Ors. is being annexed herewith as **ANNEXURE A-69.**

77. That the copy of the six monthly Environmental Compliance Report dated 13/2/2023 submitted by the answering Respondent is being annexed herewith as **ANNEXURE A-70.**

78. That the copy of the six monthly Environmental Compliance Report dated 13/2/2023 submitted by the answering Respondent is being annexed herewith as **ANNEXURE A-71.**

79. That the copy of the letter dated 21/02/2023 issued by Greater Noida Industrial Development Authority (GNIDA) for payment of water bill is being annexed herewith as **ANNEXURE A-72.**

80. That the copy of the Lab Report dated 22/02/2023 issued to the answering Respondent regarding inlet water by Apex testing and Research Laboratory is being annexed herewith as **ANNEXURE A-73.**

81. That the copy of the Lab Report dated 22/02/2023 issued to the answering Respondent regarding outlet water by Apex testing and Research Laboratory is being annexed herewith as **ANNEXURE A-74.**

82. That the copy of the Lab Report dated 21/03/2023 issued to the answering Respondent regarding outlet water by Apex testing and Research Laboratory is being annexed herewith as **ANNEXURE A-75.**

83. That the copy of the letter dated 17/3/2023 issued by U.P. Pollution Control Board regarding illegally operating bore wells is being annexed herewith as **ANNEXURE A-76.**

84. That the copy of the letter dated 24/3/2023 issued by U.P. Pollution Control Board regarding illegally operating bore wells is being annexed herewith as **ANNEXURE A-77.**
85. That in compliance of Hon'ble NGT Order dated 15.11.2022 , UPPCB vide its letter vide its letter dated 03.04.2023 requested to U.P. Ground Water Department to take action against defaulter projects under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 also. The copy of Gazette Notification issued by the U.P. Pollution Control Board vide its letter dated 3/4/2023 is being annexed herewith as **ANNEXURE A-78.**
86. That the answering Respondent vide letter dated 14/4/2023 written to the U.P. Pollution Control Board regarding imposition of cost of Rs. 15 Lac. The copy of the letter dated 14/4/2023 written by the answering Respondent to the U.P. Pollution Control Board regarding imposition of cost of Rs. 15 Lac imposed on bore wells through publication in News Papers is being annexed herewith as **ANNEXURE A-79.**
87. That the U.P. Pollution Control Board vide its letter dated 18/04/2023 written to the Hydrologist/ Nodal Officer regarding action against erring Projects. The copy of the letter dated 18/4/2023 issued by U.P. Pollution Control Board to Hydrologist/ Nodal Officer regarding action against erring Projects is being annexed herewith as **ANNEXURE A-80.**
88. That the RO Greater Noida sent E-mail dated 18/4/2023 to the U.P. Pollution Control Board regarding Order dated 15.11.2022. The copy of the E-mail dated 18/4/2023 sent by RO Greater Noida to U.P. Pollution Control Board regarding Order dated 15.11.2022 is being annexed herewith as **ANNEXURE A-81.**

89. That the answering Respondent gave water sample regarding inlet water to the Apex testing & Research Laboratory. The copy of the Lab Report dated 09.05.2023 issued to the answering Respondent regarding inlet water by Apex testing & Research Laboratory is being annexed herewith as **ANNEXURE A-81A.**

90. That the U.P. Pollution Control Board vide its letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 imposed interim/ floor level compensation of Rs. 1.85 Crore upon the answering Respondent as detailed at serial No. 38 The copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board imposing interim/ floor level compensation of Rs. 1.85 Crore upon the A answering Respondent as detailed at serial No. 38 is being annexed herewith as **ANNEXURE A-82.**

91. That the U.P. Pollution Control Board vide its letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 wrote regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the answering Respondent. The copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the answering Respondent is being annexed herewith as **ANNEXURE A-83.**

92. That the U.P. Pollution Control Board vide its letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 wrote regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the answering Respondent. The copy of the letter dated 12/5/2023 Ref. No. H93473/C-1/NGT-158/Parya Shati/2023 issued by U.P. Pollution Control Board regarding deposit of interim/ floor level compensation of Rs. 1.85 Crore upon the Applicant is being annexed herewith as **ANNEXURE A-83A.**

93. That the U.P. Pollution Control Board wrote letter dated 13/5/2023 bearing Ref. No. H93487/C-1/JAL /S 1318 /2023 regarding Judgment dated 15.11.2022. The copy of the letter dated 13/5/2023 Ref. No. H93487/C-1/JAL /S 1318 /2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022 is being annexed herewith as **ANNEXURE A-84.**

94. That the U.P. Pollution Control Board vide its letter dated 15/5/2023 bearing Ref. No. H93573/C-1/NGT-158/ 2023 written regarding Judgment dated 15.11.2022 The copy of the letter dated 15/5/2023 Ref. No. H93573/C-1/NGT-158/ 2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022 is being annexed herewith as **ANNEXURE A-85.**

95. That the answering Respondent submitted Compliance Report. The copy of the Compliance Report by the answering Respondent is being annexed herewith as **ANNEXURE A-86.**

92A. That the answering Respondent made Application dated 19/05/2023 to the Ministry of Jal Shakti Govt. of Uttar Pradesh. The copy of the said Application dated 19/05/2023 to the Ministry of Jal Shakti Govt. of Uttar Pradesh is being annexed herewith as **ANNEXURE A-87.**

96. That the U.P. Pollution Control Board vide its letter dated 06/06/2023 having Ref. No. H95/47/C-1/NGT-158/ 2023 intimated Judgment dated 15.11.2022. The copy of the letter dated 06/06/2023 Ref. No. H95/47/C-1/NGT-158/ 2023 issued by U.P. Pollution Control Board regarding Judgment dated 15.11.2022 along with list of Projects including answering Respondent at Serial No. 38 is being annexed herewith as **ANNEXURE A-88.**

97. That the answering Respondent sought Lab Report dated 09/06/2023 regarding inlet water by Apex testing and Research Laboratory. The copy of the

Lab Report dated 09/06/2023 issued to the answering Respondent regarding inlet water by Apex testing and Research Laboratory is being annexed herewith as **ANNEXURE A-89.**

98. That the answering Respondent vide Application dated 19/06/2023 wrote to the Ministry of Jal Shakti, Govt. of Uttar Pradesh. The copy of the Application dated 19/06/2023 by the Applicant to the Ministry of Jal Shakti, Govt. of Uttar Pradesh is being annexed herewith as **ANNEXURE A-89A.**

99. That the answering Respondent wrote to the Chief Environmental Officer for consent validity after adjusting the fee of Rs. Two Lacs. The copy of the Application dated 24/07/2023 by the Applicant to the Chief Environmental Officer for consent validity after adjusting the fee of Rs. Two Lacs. is being annexed herewith as **ANNEXURE A-90.**

100. That the U.P. Pollution Control Board wrote to the answering Respondent letter dated 28/08/2023 Ref. No. 189656 / UPCCB / Greater Noida (UPPCBRO) / CTO / both 2023. The copy of the letter dated 28/08/2023 Ref. No. 189656 / UPCCB / Greater Noida (UPPCBRO) / CTO / both 2023 issued by U.P. Pollution Control Board to the answering Respondent with regard to the Application Id 22179192 is being annexed herewith as **ANNEXURE A-91.**

101. That the Ground Water Department (Namami Gange & Rural Water Supply Department) Ministry of Jal Shakti, Government of Uttar Pradesh) issued NO-OBJECTION CERTIFICATE No. REGO032243 to the answering Respondent for the period from from 15/06/2023 to 14/06/2028. The copy of the NO-OBJECTION CERTIFICATE No. REGO032243 issued by Ground Water Department (Namami Gange & Rural Water Supply Department) Ministry of Jal Shakti, Government of Uttar Pradesh) valid from 15/06/2023 to 14/06/2028. **ANNEXURE A-92.**

102. That the answering Respondent has no other option than to approach this Hon'ble tribunal against the illegalities being committed by the Respondents. Hence this Application.

103. The answering Respondent reserve its rights to place on record additional documents in support of its case and the relief being sought herein by way of the present Application.

104. That the answering Respondent has not filed any other Application before any other forum other than the present Application filed before this Hon'ble Tribunal.

105. That the answering Respondent has a strong prima facie case and the balance of convenience lie in favour of the answering Respondent. That irreparable loss and injury shall cause to the answering Respondent in case the prayers made herein are not granted in favour of the answering Respondent.

106. That the answering Respondent reserve its rights to file additional documents as and when the same are received by the answering Respondent and crave leave of the Hon'ble Tribunal for the same.

107. The answering Respondent filed Application for Stay to the effect of the Notice dated 12/5/2023 and all other notices issued to the answering Respondent by the Competent Authority & by Uttar Pradesh Pollution Control Board (UPPCB) pursuant to the order dated 15/11/2022 passed in the above captioned OA No. 392/2022 titled as Prasoan Pant & Anr. Vs. Union of India & Others. The answering Respondent further prayed to restrain the District Magistrate , Greater Noida, Uttar Pradesh from taking any coercive measures against the answering Respondent pursuant to the impugned Notice dated 12/5/2023 issued by the Uttar Pradesh Pollution Control Board (UPPCB) The

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answering Respondent further prayed to stay the illegal and arbitrary Demand towards penalty of Rs. 1.85 Crore and 15 lakhs totalling Two Crore imposed vide Order dated 12/5/2023 and subsequent thereto respectively upon the Applicant VVIP Homes by the Uttar Pradesh Pollution Control Board. **ANNEXURE A-84 & ANNEXURE A-85** respectively. The answering Respondent further prayed to restrain the Competent Authority / Uttar Pradesh Pollution Control Board (UPPCB) from sealing the bore wells which are providing water to the Residents of VVIP Homes on account of insufficient water provided by the Greater Noida Development Authority and till the Ganga water is made available to the inhabitants of the Applicant VVIP Homes.

PARAWISE REPLY:

Para I & II need no reply being matter of record.

III. The contents of the para under reply is denied being wrong, false and incorrect as the Application is barred by limitation as such the limitation as prescribed U/s14 of the said Act is of 8 months from the date of cause of action first arose.

2.The contents of the para under reply are engineered with regard to extraction of ground water in Noida extention. 1 of facts brief: matter of record

3. The contents of the para under reply is denied being wrong, false and incorrect. It is a matter of fact that there is no illegal extraction of ground water by the answering Respondent. It is the matter of record that during the construction of the project. That the answering Respondent was arranging or purchasing water from other sources like STP of other projects and the project was completed in phases/towers during 2017 to 2019. The answering Respondent time and again applied to GNIDA to provide the water supply but same was not provided by the concerned Authority. That the inaction on the part of the concerned Authority cannot be termed any fault on the part of the Respondent.

5. The contents of the para under reply is denied being wrong, false and incorrect. It is a matter of fact that there is no illegal extraction of ground water by the answering Respondent. It is the matter of record that no illegal extraction was done by the answering during the period of construction i.e. from 2013-2017 and during the construction of the answering Respondent was arranging or purchasing water from other sources like STP of other projects. Whole construction work was conducted after due clearance from concerned departments however water connection was not provided by the GNIDA.
6. The contents of the para under reply is denied being wrong, false and incorrect. The contents of the para under reply are not pertaining to the answering Respondent. It is a matter of fact that there is no illegal extraction of ground water by the answering Respondent. It is the matter of record that during construction water was taken from different authorities from STP. After completion of construction requests were made to GNIDA for water connection however supply was not given to Project proponent. Construction was completed in 2017 hence NOC was applied in 2017 however no extraction was made during 2013-2019.
7. The contents of the para under reply is denied being wrong, false and incorrect. The contents of the para under reply are not pertaining to the answering Respondent. It is a matter of fact that there is no illegal extraction of ground water by the answering Respondent. It is the matter of record that during construction water was taken from different authorities from STP. After completion of construction requests were made to GNIDA for water connection however supply was not given to Project proponent. Construction was completed in 2017 hence NOC was applied in 2017 however no extraction was made during 2013-2019.
8. The contents of the para under reply is denied being wrong, false and incorrect. The contents of the para under reply are not pertaining to the answering Respondent. It is a matter of fact that there is no illegal extraction of ground water by the answering Respondent. It is the matter of record that during construction water was taken from different authorities from STP. After completion of construction requests were made to GNIDA for water connection however supply was not given to the answering Respondent. Construction was completed in 2017 hence NOC was

applied in 2017 however no extraction was made during 2013-2019. The answering Respondent was not extracting water without NOC during the construction period. After, applying for NOC in 2019 and when GNIDA and other authorities did not paid heed to the concern of the answering Respondent and failed to provided water connection. Nevertheless, bulk NOC when approved was deemed to be in effect since 2017. Annexure 87 of the Interlocutory application for Stay filed by the answering Respondent is Ref Ann 87 of IA. In terms of constitution as well as judgments passed by Hon'ble supreme court and Hon'ble High Courts It was the duty of state to provide clean drinking water to its residents.

9. The contents of the para under reply is denied being wrong, false and incorrect for want of knowledge. The contents of the para under reply are not pertaining to the answering Respondent. It shows complete failure of the concerned authorities to provide drinking water hence, for the inaction on the part of the concerned authorities cannot be attributed to the answering Respondent.

10. The contents of the para under reply is denied being wrong, false and incorrect for want of knowledge. The contents of the para under reply are not related to the answering Respondent.

11. The contents of the para under reply is denied being wrong, false and incorrect for want of knowledge. The contents of the para under reply are not related to the answering Respondent.

12. The contents of the para under reply is denied being wrong, false and incorrect for want of knowledge. The contents of the para under reply are not related to the answering Respondent. It shows complete failure of the concerned authorities to provide drinking water hence, for the inaction on the part of the concerned authorities cannot be attributed to the answering Respondent. However, it is reiterated that no illegal extraction was ever made by the answering Respondent.

13. The contents of the para under reply is denied being wrong, false and incorrect for want of knowledge. The contents of the para under reply are not related to the answering Respondent.

14. The contents of the para under reply is denied being wrong, false and incorrect. They are imposing penalties upon Project Proponents merely on the presumption that all PPs are defaulters and extracted water illegally. It is no solution to the problem. Alternative sources should be provided by the state to provide water would only serve the purpose.

15. The contents of the para under reply is denied being wrong, false and incorrect. The answering Respondent have applied for NOC after due compliances and CTE was granted from 06.06.2019 to 06.06.2023 (ref pg 156 of PDF of IA and 630 of paper book). The Consent orders are annexed in IA Ref Ann 4. For Environment clearance by SLEIAA; UP in 2016 Annexure A-1 be referred for ready perusal..

16. The contents of the para under reply are denied being wrong, false and incorrect. The answering Respondent has been provided NOC for both the bore wells by the concerned Government Authority. It is of great relevance that subsequently the concerned authorities issued required NOC for the period from 2017-2022. The answering Respondent also have advanced rain water harvesting system for preservation of water.

17. The contents of the para under reply are denied being wrong, false and incorrect. The answering Respondent has been provided NOC for both the bore wells by the concerned Government Authority

18. The answering Respondent has been provided NOC for both the bore wells by the concerned Government Authority. The answering Respondent was compelled to purchase water due to non providing the water connection by the concerned authority. The water was used only after NOC application and when residents started residing and water was not provided by GNOIA. Nevertheless, the NOC is granted retrospectively.

19 to 21 need no reply for want of knowledge.

REPLY TO THE GROUNDS:

The contents of the Grounds from para 22 to 32 are based on facts instead of raising legal rights of the Applicant hence, are not maintainable and in fact are unsustainable and untenable in the eyes of law. However, the inaction on the part of the concerned Authorities in providing sanctioned water connection cannot be attributed to the answering Respondent. The answering Respondent has installed advance technology based rain water harvesting system for the preservation of the Ground Water Level. Hence, the answering Respondent has not contributed to the depletion of the Ground Water Level.

Therefore, the Grounds are engineered instead of emphasising the real issues in hand with regard to taking the measures for preservation of the Ground Water level taking into consideration the augmentation of the requirement of water by the human beings.

The Prayers made from para i) to para v) by the Applicant are liable to be rejected in view of the fact that the concerned authorities have already given permission to the answering respondents to extract the ground water to augments the requirement of the inhabitants due to failure of the concerned Government Authorities to sanction supply water to the said inhabitants.

In view of the submissions made, hereinabove, the above captioned OA is liable to be dismissed and rejected at its thresh hold with exemplary cost and the prayers made in the Application beating No. 748/2023 be allowed in terms of its Prayers in the interest of justice and fair play.



RESPONDENT NO. 36

THROUGH:-

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SNS LEGAL,

111-112, NEW DELHI HOUSE,

27, BARAKHAMBA ROAD,

NEW DELHI-110001,

E-MAIL: sunitabharsdwajadv@gmail.com

MOBILE: 9868535388

NEW DELHI

DATED: 18/03/2024,

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 392/ 2023

IN THE MATTER OF:

Prasoon Pant & Ors.

...Applicants

Vs.

Union of India & Ors.

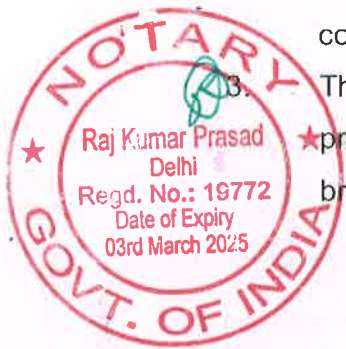
...Respondents

AFFIDAVIT

I, Bhageshwar Tyagi S/o Sunder Lal Tyagi, Manager in the Respondent company having its office at S-551, Shakarpur, New Delhi-110092, do solemnly affirm and declare as under:-

1. That I am the Auth. Representative of the Respondent no.36 company in the present Reply to Original Application and as such am fully conversant with the facts of the case and competent to depose in respect of the same.
2. That the accompanying reply has been drafted by my counsel under my instructions and I have gone through the contents of above reply and state that the facts/position stated therein are true and correct to the best of my knowledge and based on records and nothing there from has been concealed or suppressed.
3. That the accompanying reply may be read as part and parcel of the present affidavit as the same has not been repeated herein for the sake of brevity.

IDENTIFIED



[Signature]
DEPONENT

VERIFICATION

Verified on this 18th May 2022 that the contents of reply are true and correct to the best of my personal knowledge and legal pleadings are believed to be true under legal advice no part of it is false and no material fact has been concealed or suppressed there from.

18 MAR 2024
NOTARY GOVT. OF INDIA
Raj Kumar Prasad
18 MAR 2024

[Signature]
DEPONENT

ATTESTED

RAJ KUMAR PRASAD Ph. 9818057940
NOTARY, DELHI-R 19772 9818210721
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND NEW DELHI
Register Pg./Sl. No.....

18 MAR 2024

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON..... IDENTIFIED BY

IDENTIFY THE EXECUTANT / DEPONENT WHO HAS SIGNED IN MY PRESENCE.

IDENTIFIED

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ANNEXURE A-1

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in, www.seiaup.com

To,

Sri B.K Jain,
Addresses, Rajnagar Extension,
NH-58, Ghaziabad, 201002

Ref. No. 1.6.9.2...../Parya/SEAC/3097/2015/DD(Sh.)

Date 06/01/2016

Sub: Environmental Clearance for Group Housing Project "VVIP Home" Located at Plot No-GC-03K/GH-03, Sector-16C, Noida Extension, Greater Noida.

Dear Sir,

Please refer to your application dated 21/05/2015, 04/8/2015 & 10/10/2015, addressed to the Director, Environment & Secretary, SEAC, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above.

A presentation was made by Shri B.K. Jain, CEO, VVIP Address, authorized signatory for the project alongwith their consultant M/s GRC India Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Expansion of Group Housing Project at Plot No. GC-03K/GH-03, Sector-16C, Noida Extension, Greater Noida, U.P. M/s Solitaire Infrahome Pvt. Ltd.
2. Earlier, M/s Solitaire Infrahome Pvt. Ltd. has obtained Environmental Clearance from SEIAA, U.P. vide Letter no. 1727/Parya/SEAC/1648/2013/AD(VB) dated 11.10.2013 for the plot area of 31,475 m² and built-up area of 1,40,796.405 sq.m.
3. Comparative area details of the earlier and expansion project are as follows:

| PROJECT FEATURES | DESCRIPTION | | |
|--|---------------------------|------------------------------------|--|
| | EC Accorded | Expansion | Total (EC accorded +Expansion) |
| Estimated Population | 5,975 Nos. | 763 Nos. | 6,738 Nos. (Residents, staffs and visitors) |
| Estimated Water Requirement | 705 ML 480 KLD | 157 ML 94 KLD | 862 ML (Agency: Treated water from STP of GNIDA) 574 KLD (Fresh water = 385 KLD) (Agency: GNIDA) |
| Construction Phase | | | |
| Operation Phase | | | |
| Estimated wastewater Generation | 397 KLD | 70 KLD | 467 KLD |
| Power Demand | 3,080 kVA | 570 kVA | 3,650 kVA |
| Source of Power | | Noida Power Company Limited (NPCL) | |
| Power Back up | 2,500 kVA (2 × 1,250 kVA) | 1,030 kVA | 3,530 kVA (3 × 1010 + 1 × 500 kVA) |
| Rain Water Harvesting Structures | 10 Pits | - 7 Pits & + 2 Tanks | 3 Pits and 2 Tanks |
| Solid Waste Generation | 2,740 kg/day | 399 kg/day | 3,139 kg/day |
| Parking Facilities Required | 846 ECS | 256 ECS | 1,102 ECS |
| As per MoEF norms | 1,057 ECS | 307 ECS | 1,364 ECS |
| As per Greater Noida Bye Laws Proposed | 1,295 ECS | 112 ECS | 1,364 ECS |

4. Comparative area details for earlier and proposed project:



1018

dust particle.

22. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.

23. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.

24. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.

25. Compulsory use of wet jet in grinding and stone cutting will be practiced.

26. Wind breaking wall will be constructed around the construction site.

27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.

28. In case of violation of above mentioned conditions or any public complaint the consent to establish shall be withdrawn in accordance with law.

29. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

30. A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) shall be submitted within 30 days including the above condition nos.1,2,4,5, 7,10,11,16,17 and 18 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 15/08/2019 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ASHOK
KUMAR
TIWARI

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ASHOK KUMAR
TIWARI
Date: 2019.07.15
19:46:30 +05'30'

C.E.O

C-1

Dated:- 15/07/2019

Copy To -

Regional Office, U.P.Pollution Control Board, Greater Noida

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648 1019 ANNEXURE-A-2 24/5/18

Speed Post/ Registered
21-4/2172/UP/INF/2017- 2690
Government of India
Ministry of Water Resources, RD & GR
Central Ground Water Board, NR
Bhujal Bhawan, Sector 'B'
Sitapur Road Yojna, Aliganj
Lucknow 226021
Phone: 0522 – 2363812 Fax: 2732478
Email: rdnr-cgwb@nic.in

To,
M/s VVIP Homes,
Vibhor Vaibhav Infrahome Pvt. Ltd., Rajnagar Extension,
Ghaziabad- 201002 Uttar Pradesh.

22 MAY 2018

Subject: NOC for abstraction of ground water Reg.

Ref: Your application for NOC for abstraction of ground water vide No. 21-4/2172/UP/INF/2017 dated 24-May-17 and letter no. 21-4/2172/UP/INF/2017-3913 dated 13-Nov-17.

Sir,

This has reference to your application on the subject mentioned above. The application submitted to this office for obtaining NOC for abstraction of ground water was scrutinized and query was raised by letter No. 21-4/2172/UP/INF/2017-3913 dated 13-Nov-17. But even after lapse of more than reasonable time, no reply has been received till date. If reply has been sent by you and because of some reason it has not been received in the respective section, you are advised to submit the same within 7 working days from the dispatch of this letter with the proof of earlier submission, failing which your application will be deemed as rejected after lapse of time of 7 working days from the dispatch of this letter. No reply will be entertained if not submitted earlier and also no separate letter of rejection will be issued.

You may submit your application online again with all requisite documents for consideration of CGWA and application fee as per procedure laid down.

Yours faithfully



(Y.B.Kaushik)
Regional Director

Copy for information to Member Secretary, CGWA Authority, Gallery Number- 18/11, Jamnagar House, Mansingh Road, New Delhi, 110011.

1020

| S. No. | Particulars | Existing (EC accorded) (in m ²) | Expansion (in m ²) | Total (EC accorded + Expansion) (in m ²) | Percentage (in %age) |
|--------|--|--|---|---|----------------------|
| 1. | Plot Area | | 31,475.00 | | 100 |
| 2. | Permissible Ground Coverage (@ 35% of plot area) | | 11,016.25 | | |
| 3. | Proposed Ground Coverage | 7,025.955 | +288.55 | 7,314.51 (@ 23.23% of plot area) | 23.23 |
| 4. | Permissible F.A.R. (@ 2.75 of total plot area) | 86,556.25 | - | 86,556.25 | |
| 5. | F.A.R. Purchased (@ 0.75 of total plot area) | - | +23,606.25 | 23,606.25 (@ 0.75) | |
| 6. | Total Permissible F.A.R. (4 + 5) | 86,556.25 | +23,606.25 | 1,10,162.50 (@ 3.5) | |
| 7. | Total Permissible Ancillary area <ul style="list-style-type: none"> • Permissible Ancillary area as per 2.75 FAR • Permissible Ancillary as per 0.75 FAR | - | +16,524.375 75 +12,983.438 38 +3,540.938 8 | 16,524.375 12,983.438 (@ 15% of 2.75 FAR) 3,540.938 (@ 15% of 0.75 FAR) | |
| 8. | Total Proposed Ancillary area (including Basement service area) <ul style="list-style-type: none"> (a) Ancillary Area (15% of FAR) (b) Extra ancillary area part of Main FAR* | - | +18,205.317 17 | 18,205.317 16,524.375 1,680.942 | |
| 9. | Proposed F.A.R <ul style="list-style-type: none"> • FAR achieved for residential + commercial + community • Extra ancillary* | 84,596.453 (@ 2.687) 84,596.453 | +25,557.158 +23,876.216 +1,680.942 | 1,10,153.611 (@ 3.499) 1,08,472.669 1,680.942 | |
| 10. | Total Permissible Commercial area <ul style="list-style-type: none"> • Permissible commercial @ 1% of 2.75 FAR • Permissible commercial @ 1% of 0.75 FAR | - | +1,101.625 5 +865.563 +236.063 | 1,101.625 865.563 236.063 | |
| 11. | Total Proposed Commercial area (@ 0.9884% of total Permissible FAR)** | - | +1,085.032 | 1,085.032 | |
| 12. | Non FAR <ul style="list-style-type: none"> • Stilt area • Basement area (Excluding basement service area which is included in Extra ancillary area) | 56,954.662 4,742.822 27,231.004 15,699.252 9,281.587 | - 11,425.03 9 -58.428 - 1,027.122 | 45,529.623 4,684.394 26,203.882 14,641.347 - | |



1021550

Environmental Clearance for Group Housing Project "V" (IP No. 1021550) at Plot No-GC-03K/GH-03, Sector-14C, Noida Extension, Greater Noida.

| | | | | | |
|-----|--|--------------|-------------|---------------------------------------|-------|
| | <ul style="list-style-type: none"> Podium area Other Non-FAR | | 1,057.905 | | |
| | | | 9,281.584 | | |
| 13. | Built Up Area | 1,40,796.405 | +31,411.204 | 1,72,207.609 | |
| 14. | Open Area | 24,449.045 | -302.65 | 24,160.49 | |
| 15. | Landscape Area | 12,946.451 | +306.915 | 13,253.366 (@ 54.88% of open area) | 42.15 |
| 16. | Surface Parking area | 3,933.36 | -793.36 | 3,140.00 | 9.97 |
| 17. | Road area | 3,815.237 | -91.872 | 3,723.365 | 11.8 |
| 18. | Paved area | 3,753.997 | +289.492 | 4,043.489 | 12.85 |
| 19. | Height of the tallest Building (till terrace) | 65 m | +6.7 | 71.70 | |

5. Tower wise comparative details for earlier and proposed project:

| S.No. | EC Accorded | | Total (EC Accorded + Expansion) | |
|-----------------|-------------|--------------|---------------------------------|--------------|
| | Height | DU | Height | DU |
| Tower- A | S+1 | 4 | S+22 | 128 |
| Tower- B | S+1 | 4 | S+23 | 110 |
| Tower- C | S+19 | 109 | S+19 | 114 |
| Tower- D | S+16 | 123 | S+19 | 152 |
| Tower -E and H | S+19 | 2 X 114 | S+19 | 2 X 114 |
| Tower -F and G | S+19 | 2 X 152 | S+19 | 2 X 152 |
| Tower- I | S+19 | 152 | S+19 | 152 |
| Tower-J | S+19 | 114 | S+19 | 114 |
| Total DU | | 1,038 | | 1,302 |

6. Built-up area calculation details:

| S. No. | Particulars | Area (in m ²) |
|--------|---|---------------------------|
| 1. | Proposed FAR including extra ancillary area | 1,10,153.611 |
| 2. | Ancillary area | 16,524.375 |
| 3. | Non FAR | 45,529.623 |
| | • Still area | 4,684.394 |
| | • Basement area (Excluding basement service area which is included in Extra ancillary area) | 26,203.882 |
| | • Podium area | 14,641.347 |
| | Total Built Up Area | 1,72,207.609 |

7. Proposed facilities wise area details:

| Sl. No. | PARTICULARS | AREA (Sq.m.) | Percentage (%) |
|---------|---------------------------|--------------|----------------|
| 1. | Plot Area | 31,475.00 | 100 |
| 2. | Residential | 6,059.809 | 19.25 |
| 3. | Commercial | 669.212 | 2.13 |
| 4. | Community | 542.409 | 1.72 |
| 5. | Guard room and Meter room | 43.08 | 0.14 |
| 6. | Landscape area | 13,253.366 | 42.15 |
| 7. | Surface Parking Area | 3,140.00 | 9.97 |
| 8. | Road Area | 3,723.365 | 11.8 |



1022 551

| | | | |
|----|------------|-----------|-------|
| 9. | Paved area | 4,043.489 | 12.85 |
|----|------------|-----------|-------|

8. Water requirement details earlier and proposed:

| Sl. No. | Description | Total Occupancy | Rate of water demand | Total Water Requirement (KLD) |
|------------------------------------|---|---------------------------|---------------------------|-------------------------------|
| A. Domestic Water | | | | |
| | Residential Population | 5,859 | 86 lpcd | 504 |
| | Staff | 293 | 30 lpcd | 9 |
| | Visitors | 586 | 15 lpcd | 9 |
| Total domestic water demand | | | | 522 KLD |
| B. | Horticulture and Landscape development | 13,253.366 m ² | 1 lt./m ² /day | 13 |
| C. | DG Sets Cooling (3 × 1010 kVA + 1 X 500 kVA) | | 0.9 lt./KVA/hr | 19 |
| D. | Make up & Filter backwash requirement for swimming pool | | | 20 |
| Grand Total (A+B+C+D) | | | | 574 KLD |

9. Waste water details earlier and proposed:

| | |
|---|---------------------------------|
| Domestic Water Requirement | 522 KLD |
| • Total Fresh water = Fresh (@ 70% of domestic)+ Make up water for Swimming Pool | 365 + 20 = 385 KLD |
| • Flushing (@ 30% of domestic) | 157 KLD |
| Wastewater Generated (@ 80% fresh + 100% flushing + 90% Make up & Filter backwash requirement for swimming pool) | 292 + 157 + 18 = 467 KLD |
| <ul style="list-style-type: none"> • It is expected that the project will generate approx. 467 KLD of wastewater. • The wastewater will be treated in the STP of 600 KLD capacity provided within the complex generating 374 KLD of recoverable water from STP which will be recycled within the project for Flushing, DG Cooling, Horticulture and rest will be discharged to nearby construction activity/sewer line. | |

10. Solid waste generation details earlier and proposed:

| Sl. No. | Category | Occupancy | kg per capita per day | Waste generated (kg/day) |
|------------------------------------|-----------------|------------|-----------------------|----------------------------------|
| 1. | Residents | 5,864 | @ 0.5 | 2,932 |
| 2. | Staff | 293 | @ 0.25 | 73 |
| 3. | Visitors | 586 | @ 0.15 | 88 |
| 4. | Landscape waste | 3.27 acres | @ 0.2 kg/acre/day | 0.654 |
| 5. | STP Sludge | | | 47 |
| TOTAL SOLID WASTE GENERATED | | | | 3,140.65 Say 3,141 kg/day |

11. Proposed parking details of the project:

| Sl. No. | Description | Area (In m ²) | Norms | Parking Proposed (In ECS) |
|---------|------------------|---------------------------|-----------------|---------------------------|
| 1. | Stilt Parking | 3,900 | @ 30 sq. m./ECS | 133 |
| 2. | Podium Parking | 11,220 | @ 30 sq. m./ECS | 374 |
| 3. | Basement Parking | 21,000 | @ 30 sq. m./ECS | 700 |
| 4. | Surface Parking | 3,140 | @ 20 sq. m./ECS | 157 |



1023⁵²

Environmental Clearance for Group Housing Project "VYD Homes" Located at Plot No-GC-02K/GH-03, Sector-16C, Noida Extension, Greater Noida.

| | | |
|--|-------------------------------|------------------|
| | Total Parking Proposed | 1,364 ECS |
|--|-------------------------------|------------------|

12. The project proposals are covered under category 8"b" of EIA Notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting held on 09-10-2015 the State Level Environment Impact Assessment Authority in its Meeting held on 26-11-2015 has decided to grant the Environmental Clearance to the project subject the following specific and general conditions:-

Specific conditions:

1. The proponent shall submit the copy of structural safety certificate/fire NOC showing the details of blocks/towers etc duly vetted by competent authority.
2. 03 m peripheral green shall be provided around the project inside the project boundary.
3. Parking provisions as per Development Authority bye-laws should be made.
4. Revised road section as per norms showing all services in view of fire tender movement.
5. Construction material should be recycled/utilized for internal roads.
6. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
7. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
8. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
9. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
10. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
11. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
12. Total cost of the project is 498 crora. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
13. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
14. Parking guideline as per Noida Development Authority should be followed. Parking for disabled persons should be explored.
15. All entry/exit point should be bell mouth shaped.
16. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
17. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
18. An underground Pucca tank for collection/reuse of rain water may be constructed.
19. Height of the stack should be provided based on combined DG sets capacity and be 6mt higher than the tallest building.
20. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
21. Crèche to be provided during the construction/operation phase.



5

A handwritten signature in black ink, appearing to be the name of the Member Secretary, written over the number 5.

22. Provision of separate room for senior citizen with proper amenities shall be made.
23. Protection shall be provided on the windows of the high rise flats for security of residents.
24. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
25. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
26. For any extraction of ground water, prior permission from CGWB shall be taken.
27. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
28. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
29. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

General Conditions

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.

42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.

69. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the SEIAA, U.P. on 1st June and 1st December of each calendar year.



Ref. No. /Praya/SEAC/3097/2014/DD(Sh.) Dated

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Gautam Budha Nagar, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Dr. A.A. Khan)
OSD(Technical)/
Nodal Officer, SEIAA

1027

ANNEXURE A-3

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

General Information:

Water Quality: Fresh Water
Application Type Category/ Type of Application: Residential apartment
(i) Name of Infrastructure: VVIP HOMES
(ii) Location Details of the Infrastructure Unit- (Attach Site Plan and Location Map) (\$)
Address Line 1 : GH-03
Address Line 2 : SECTOR- 16C
Address Line 3 : GREATER NOIDA WEST
State: UTTAR PRADESH
District: GAUTAM BUDDHA NAGAR
Sub-District: DADRI
Village/Town: Dadri (NPP)
Area Type : Non-Notified
Area Type Category : Safe

(iii) Communication Address

Address Line 1: VIBHOR VAIBHAV INFRAHOME PVT. LTD.
Address Line 2: RAJNAGAR EXTENSION
Address Line 3: GHAZIABAD
State: UTTAR PRADESH
District: GHAZIABAD
Sub-District:
Pincode: 201002
Phone Number with Area Code:
Mobile Number: 91 8800695400
Fax Number:
E-Mail: jainbk@ymail.com

(iv) Type of Infrastructure :

Residential apartment

(v) Land Use Details of the Existing/Proposed (\$)

| Land Use Details | Existing (sq meter) | Proposed (sq meter) | Grand Total (sq meter) |
|---------------------------------|---------------------|---------------------|------------------------|
| Green Belt Area | | 13253.37 | 13253.37 |
| Open Land | | 0.00 | 0.00 |
| Road/ Paved Area | | 10893.03 | 10893.03 |
| Rooftop area of building/ sheds | | 7328.60 | 7328.60 |
| Total | | 31475.00 | 31475.00 |

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Government of India
 Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
 (Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

- (vi) Source of Availability of Surface Water, if any – NA
- Furnish Details : (\$)
- (vii) Average Annual Rainfall in the Area (in mm): 700.60
- (viii) Whether Ground Water Utilization for: New Industry
- Date of Commencement Infrastructure:
- Date of Expansion :

- 2. Total Number and Type of : 1302 DU
 - a) Dwelling Units 32 Shops
 - b) Commercials Units Nil
 - c) Industrial Units Nil
 - d) Others Nil

1. Details of Water Requirement (Fresh and Recycled Water Usage)
 (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage)(\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

| | Existing | Proposed | Total |
|--|-------------|---------------|---------------|
| Water Requirement Details (Fresh Water) (m3/day) | | | |
| (a) Ground Water Requirement (m3/day): | 0.00 | 385.00 | 385.00 |
| (b) Surface Water Available (Canal, River, Ponds etc.) (m3/day): | 0.00 | 0.00 | 0.00 |
| (c) Water Supply from Any Agency (m3/day): | 0.00 | 0.00 | 0.00 |
| Total Fresh Water Requirement (a+b+c)(m3/day): | 0.00 | 385.00 | 385.00 |
| (d) Recycled Water Usage (m3/day): | 0.00 | 189.00 | 189.00 |
| Total Water Requirement (a+b+c+d)(m3/Day): | 0.00 | 574.00 | 574.00 |

3. (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected No

(a) Depth (m bgl)

Minimum (m bgl)

Maximum (m bgl)

(b) Maximum Depth Proposed to Dewater (m bgl)

(c) Proposed Quantity of Ground Water to be Dewaterd: (m3/day)

(m3/year)

(d) Proposed Utilisation of Pumped Water(\$)

(e) Any Other Information

(f) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures

0

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Government of India
 Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
 (Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

| SNo | Type of Structure Name / Year of Construction | Depth (Meter) / Diameter (mm) | Depth to Water Level (Meters below Ground Level) | Discharge (m3/Hour) | Operational Hours (day) / days (year) | Mode of Lift Name | Horse Power of Pump | Whether fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
|-----|---|-------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|
|-----|---|-------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|

(g) Particulars (I-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures

0

| SNo | Type of Structure Name / Year of Construction | Depth(Meter) / Diameter (mm) | Depth to Water Level (Meters below Ground Level) | Discharge (m3/Hour) | Operational Hours (day) / days (year) | Mode of Lift Name | Horse Power of Pump | Whether fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
|-----|---|------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|
|-----|---|------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|

(ii) Breakup of Water Requirement and Usage:

| Activity | Existing Requirement (m3/day) | Proposed Requirement (m3/day) | Total Requirement (m3/day) | No. of Operational Days in a Year | Annual Requirement (m3/year) |
|--|-------------------------------|-------------------------------|----------------------------|-----------------------------------|------------------------------|
| Residential/Domestic | 0.00 | 522.00 | 522.00 | 365 | 190530.00 |
| Commercial Activity | 0.00 | 0.00 | 0.00 | 0 | 0.00 |
| Industrial Activity | 0.00 | 0.00 | 0.00 | 0 | 0.00 |
| Greenbelt Development /Environment Maintenance | 0.00 | 33.00 | 33.00 | 275 | 9075.00 |
| Other Use | 0.00 | 19.00 | 19.00 | 365 | 6935.00 |
| Grand Total | 0.00 | 574.00 | 574.00 | | 206540.00 |

(iii) Whether ETP/STP Proposed, If so furnish following details:

| Breakup of Recycled Water Usage | (m3/day) | (Days) | (m3/year) |
|---|----------|--------|-----------|
| a) Total Waste Water Generated: | 487.00 | 365 | 170455.00 |
| b) Quantity of Treated Water Available : 189.00 | | | |
| (i) Reuse in Commercial Activity: | 0.00 | 0 | 0.00 |
| (ii) Reuse in Industrial Activity | 0.00 | 0 | 0.00 |
| (iii) Reuse in Greenbelt Development : | 13.00 | 275 | 3575.00 |
| (iv) Other Uses | 176.00 | 365 | 64240.00 |
| c) Total Treated Water Utilised: | 189.00 | | 67815.00 |

Net Ground Water Requirement : 385.00 (m3/day)

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Government of India
Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use (Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

Whether Local Government Water Supply Network Exists in the Area, If yes, provide details. No

- (i) Water Supply Application Status Applied
- (ii) Water Supply Agency Government
 - a) Whether Water Supply Committed No
 - b) Whether Water Supply Denied No

3. (a) Groundwater Abstraction Structure- Existing 0

Number of Existing Structures:

| SNo. | Type of Structure Name / Year of Construction | Depth (Meter) / Diameter (mm) | Depth to Water Level (Meters below Ground Level) | Discharge (m3/Hour) | Operational Hours (Day) / Days (Year) | Mode of Lift Name | Horse Power of Pump | Whether fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
|------|---|-------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|
| | | | | | | | | | |

(b) Groundwater Abstraction Structure- Proposed 2

Number of Proposed Structures:

| SNo. | Type of Structure Name / Year of Construction | Depth (Meter) / Diameter (mm) | Depth to Water Level (Meters below Ground Level) | Discharge (m3/Hour) | Operational Hours (Day) / Days (Year) | Mode of Lift Name | Horse Power of Pump | Whether fitted with Water Meter | Whether Permission Registered with CGWA / If so Details Thereof |
|------|---|-------------------------------|--|---------------------|---------------------------------------|-------------------|---------------------|---------------------------------|---|
| 1 | Tubewell / - | 116.00 / 150 | 30.00 | 30.00 | 7 / 365 | Submersible Pump | 7.50 | No | No / - |
| 2 | Tubewell / - | 116.00 / 150 | 30.00 | 30.00 | 6 / 365 | Submersible Pump | 7.50 | No | No / - |

7. Groundwater Availability Report (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area). (This is applicable to All Industries Consuming more than 500 m3/day and / or having a Land Area of more than 2 Ha. (\$)
Attached as Annexure-2
8. Details of Rainwater Harvesting / Artificial Recharge Measures for Groundwater Recharge in the Area. If already Implemented, details may be Furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)
Attached as Annexure-A
9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$)
Attached as Annexure-B
10. Copy of Referral Letter Seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)
Attached Referral Letter

| Sr.No. | Attached Referral Letter | Attachment Name | File Name |
|--------|-------------------------------|-----------------|------------------|
| 1 | State Pollution Control Board | Referral Letter | SEIAA Letter.pdf |

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Government of India
Central Ground Water Board (CGWB)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

1. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:
If Yes, so Details thereof with Status:

INFRASTRUCTURE USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am
Aware that if any Part of the Data / Information Submitted is Found to be False or Misleading at any Stage the Application
will be Rejected Out Rightly.

Application Proforma is Subject to Modification from Time to Time.

Application should be Submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram
Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to
Regional Office.

Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) in the form of Demand Draft drawn in
favour of PAO, CGWB and Payable at Faridabad, Haryana.

Demand Draft Details:-

| | |
|------------|---------|
| D.D. No. | Dated : |
| Bank Name: | Amount: |

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application
and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

| S.No | Attachment Name | File Name |
|------|-----------------|---------------|
| 1 | Site Plan | SITE PLAN.pdf |

2). Location Map : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

4). Source of Availability of Surface Water : (Refer: 1 (vi))

No Attachment Found!

5). Water Requirement - Flow Chart of Activity and Requirement : (Refer: 3)

| S.No | Attachment Name | File Name |
|------|-------------------|----------------------|
| 1 | Water Requirement | Water flow chart.pdf |

6). Groundwater Availability Report : (Refer: 7)

| S.No | Attachment Name | File Name |
|------|--------------------------|-------------------------------------|
| 1 | Groundwater Availability | Annexure-2- Groundwater quality.pdf |

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/2172/UP/INF/2017

7). Rainwater Harvesting / Artificial Recharge Measures : (Refer: 8)

| S.No | Attachment Name | File Name |
|------|----------------------|-----------------------------------|
| 1 | Rainwater Harvesting | Rainwater harvesting proposal.pdf |

8). Authorization :

No Attachment Found!

9). Approval Letter of State Government Agency : (Refer 9)

No Attachment Found!

11). Extra Attachment :

No Attachment Found!

12). Scanned Infrastructure Application :

No Attachment Found!

Date :

Place :

Name & Signature of the applicant
(With official seal)

Associated User : neha1987
Submitted By User : neha1987
Submission Date : 24/05/2017

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



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ANNEXURE A-4
A-11

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :06/06/2019 To 06/06/2023

Ref No. - 53527/UPPCB/GreaterNoida(UPPCBRO)/CTE/GREATER NOIDA/2019 Dated:- 15/07/2019

To ,

Shri DINESH KUMAR

M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER

NOIDA,GAUTAM BUDH NAGAR,201306

GREATER NOIDA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 4880068 dated - 12/03/2019. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

| Main Raw Material Details | | |
|---------------------------|------------------------|-----------------------|
| Name of Raw Material | Raw Material Unit Name | Raw Material Quantity |
| Building Material | Metric Tonnes/Day | |

C- Product with capacity :

| Product Detail | |
|-----------------------|------------------|
| Name of Product | Product Quantity |
| Group Housing Project | 172207.609 |

D- By-Product if any with capacity :

| By Product Detail | | | |
|--------------------|-----------|--------------------------|--------------------------|
| Name of By Product | Unit Name | Licence Product Capacity | Install Product Capacity |
| | | | |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details | | |
|-------------------------|----------------|-----------------|
| Source Type | Name of Source | Quantity (KL/D) |
| Municipal Supply | | 574.0 |

3. Quantity of effluent (In KLD) :

| Effluent Details | |
|--------------------|-----------------|
| Source Consumption | Quantity (KL/D) |
| Domestic | 574.0 |

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4. Fuel used in the equipment/machinery Name and Quantity (per day) :

| Fuel Consumption Details | | |
|--------------------------|----------------------|--------------|
| Fuel | Consumption(tpd/kld) | Use |
| Diesel | 3.5 | For D.G sets |

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 06/06/2023 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

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1. This consent to establish is valid for the group housing project in Plot Area-31475 sq.mt. & Built-up Area-172207.609 sq.mt. The Project shall be constructed as per approved map from the competent authority. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Prior to abstraction, project shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The unit shall comply with the various provisions of notification no G.S.R 94(E) dated 25-01-2018 issued by the Ministry of Environment, Forest and Climate Change and the conditions imposed in the Environmental Clearance issued by the competent authority vide letter no. 1692/Parya/SEAC/3097/2015/DD(Sh.)dated 06-01-2016
5. The unit shall ensure the installation and maintenance of the Sewage Treatment Plant (STP) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. Project shall install Sewage Treated Plant of capacity 600 KLD & treated water shall be used in gardening /flushing.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. The Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
9. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. The Project shall install shall install D.G Set of the capacity 3x1010 KVA along with the minimum stack of 6.4 mt (separately) and 1x500 KVA along with the minimum stack of 4.5 mt. from nearest roof level along with acoustic enclosures on DG sets. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A). Project shall use clean fuel as far as possible.
11. The Project shall not establish Hot Mix/Ready Mix/Wet Mix Plant without prior permission of Board.
12. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
13. All construction activities shall be according to authority guidelines.
14. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
15. The Project shall dispose the Hazardous Waste through authorized recyclers/ TSDF.
16. The Project shall not use ground water in construction activities. Only STP treated water shall be used.
17. The Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
18. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
19. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
20. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
21. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of

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dust particle.

22. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.

23. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.

24. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.

25. Compulsory use of wet jet in grinding and stone cutting will be practiced.

26. Wind breaking wall will be constructed around the construction site.

27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.

28. In case of violation of above mentioned conditions or any public complaint the consent to establish shall be withdrawn in accordance with law.

29. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

30. A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) shall be submitted within 30 days including the above condition nos. 1,2,4,5, 7,10,11,16,17 and 18 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 15/08/2019 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ASHOK
KUMAR
TIWARI

Digitally signed by
ASHOK KUMAR
TIWARI
Date: 2019.07.15
19:46:30 +05'30'

C.E.O
C-1

Dated:- 15/07/2019

Copy To -

Regional Office, U.P. Pollution Control Board, Greater Noida

ASHOK
KUMAR
TIWARI

Digitally signed
by ASHOK
KUMAR TIWARI
Date: 2019.07.15
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C.E.O
C-1

CONSENT ORDER

Ref No. -
65390/UPPCB/GreaterNoida(UPPCBRO)/CTO/w
ater/GREATER NOIDA/2019

Dated : 31/12/2019

To ,

Shri DINESH KUMAR
M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES
PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER
NOIDA,GAUTAM BUDH NAGAR,201306
GREATER NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SOLITAIRE INFRAHOME PVT LTD VVIP
HOMES

Reference Application No :5911550

Dated :31/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SOLITAIRE INFRAHOME PVT LTD VVIP HOMES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/09/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwari
Digitally signed by
Ashok Kumar Tiwari
Date: 2019.12.31
19:15:34 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Greater Noida

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date:
2019.12.31
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C.E.O
C-1

Annexure to Consent issued to M/s.SOLITAIRE INFRAHOME PVT LTD VVIP HOMES vide

Consent Order No. 5911550/ Water

Dated : 31/12/2019

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Group housing project Total 08 towers (Total 1064 flats).
- The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 574 KLD | STP |

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 574 KLD |

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|---------------------|-----------|----------|
| S.No | Parameter | Standard |

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

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1. The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the CTE issued by the Board , E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2019.12.31
19:17:01 +05'30'

For and on behalf of U.P. Pollution Control Board .

**C.E.O
C-1**



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ANNEXURE-A-6

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,

This is in reference to our Air consent Ref No. 65114/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2019 Dated : 31/12/2019. Kindly find below the point wise compliance as.

| General Condition: | | |
|--------------------|--|---------------------|
| Sr. No. | Compliance Conditions | Compliance Status |
| 1. | This consent is valid only for the approved production capacity of Group housing project Total 8 towers (total flats 1064). | Agreed and Complied |
| 2. | This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void. | Agreed and Complied |
| 3. | a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks. | Agreed and Complied |
| | b) Air Pollution Source Details. DG Set 500KVA and 250KVA DG Set | Agreed and Complied |
| | c) The emissions by various stacks into the environment should be as per the norms of the Board. | Agreed and Complied |
| 4. | Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory | Agreed and Complied |
| 5. | The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself . | Agreed and Complied |
| 6. | The modification or installation in the existing pollution control equipments should be done only by prior approval of Board . | Agreed and Complied |
| 7. | The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory . | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd

Page 1 of 7

Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

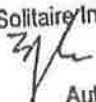
Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghazlabad - 201017 Uttar Pradesh
E-mail Id : info@vvipspace.com
Website : www.vvipspace.com

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

| | | |
|----------------------------|---|--|
| 8. | Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory. | Agreed and Complied |
| 9. | The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted . | Monitoring of report attached as Annexure-1. |
| Specific Conditions | | |
| Sr. No. | Compliance Conditions | Compliance Status |
| 1. | The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. | Agreed and Noted. |
| 2. | The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016 | Noted |
| 3. | The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board, E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void. | Agreed and Complied |
| 4. | At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016 | Agreed and Complied |
| 5. | This consent is only valid for the emission from the 500 KVA D.G set and 250 KVA D.G set only and the Unit should ensure that there is no adverse impact on public and environment | Agreed and Complied |
| 6. | The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.


 Authorised Signatory

1042

571

| | | |
|-----|--|--|
| 7. | This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void | Agreed and Complied . |
| 8. | The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant | Not applicable as we are orange category |
| 9. | If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period. | Agreed and Complied |
| 10. | The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time. | Agreed and Noted |

For SOLITAIRE INFRAHOME PVT LTD WVIP HOMES

For Solitaire Infrahome Pvt. Ltd.



Authorised Signatory

BHAGESHWAR TYAGI

Authorized Signatory



1043

ANNEXURE
A-7

57.2

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,
This is in reference to our Air consent Ref No. - 65390/UPPCB/GreaterNoida(UPPCBRO)/CTO/water/GREATER NOIDA/2019 Dated : 31/12/2019. Kindly find below the point wise compliance as.

| General Condition: | | |
|--------------------|--|---|
| Sr. No. | Compliance Conditions | Compliance Status |
| 10. | This consent is valid only for the approved production capacity of Group housing project Total 08 towers (Total 1064 flats). | Agreed and Complied |
| 11. | The quantity of maximum daily effluent discharge should not be more than the following : Domestic: 574KLD | Agreed and Complied |
| 12. | Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain . | The domestic effluents discharged through soak pit. |
| 13. | a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent . 1 Total Suspended Solids: <100.0 mg/l 2 BOD: < 30.0 mg/l 3 COD: < 250.0 mg/l 4 Oil & Grease: <10.0 mg/l | Agreed and Complied |
| | b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the norms. . | Not applicable as no any Industrial discharge. |
| 14. | Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory . | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.

Page 4 of 7

Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
E-mail Id : Info@vvlpspaces.com
Website : www.vvlpspaces.com

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

| | | |
|-----|---|---|
| 15. | The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry. | Agreed and Complied |
| 16. | The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986. | Not applicable as domestic effluent treated through soak pit. |
| 17. | The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained. | Agreed and Complied |

Specific Conditions

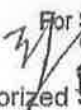
| Sr. No. | Compliance Conditions | Compliance Status |
|---------|---|--------------------------------------|
| 11. | The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken. | We are using water supplied by GNIDA |
| 12. | The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. | Noted |
| 13. | The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016 | Agreed and Complied |
| 14. | The treated effluent/sewage shall be used for irrigation purposes as much as possible. | Agreed and Complied |
| 15. | The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI. | Agreed and Complied |
| 16. | The Unit shall submit the point wise compliance report of the CTE issued by the Board, E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void. | Agreed and Complied |
| 17. | At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016. | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.


 Authorised Signatory

| | | |
|-----|---|---------------------|
| 18. | The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant | Agreed and Complied |
| 19. | The Unit should be operated in such a way so that there is no adverse impact on public and environment. | Agreed and Complied |
| 20. | The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. | Agreed and Noted |
| 21. | This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void. | Agreed and Complied |
| 22. | The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986 | Agreed and Complied |
| 23. | The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. | Noted |
| 24. | If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period. | Noted |
| 25. | The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time. | Noted |

For SOLITAIRE INFRAHOME PVT LTD WVIP HOMES

For Solitaire Infrahome Pvt. Ltd.

BHAGESHWAR TYAGI
 Authorized Signatory / Authorised Signatory



1046⁵⁷⁵
U.P. Pollution Control Board

ANNEXURE
A-8

CONSENT ORDER

Ref No. -
65114/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER
NOIDA/2019

Dated : 31/12/2019

To ,

Shri DINESH KUMAR
M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES
PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER
NOIDA,GAUTAM BUDH NAGAR,201306
GREATER NOIDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

Reference Application No. 5897108

Dated : 31/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/09/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2019.12.31
19:20:13 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Greater Noida

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2019.12.31
19:20:35 +05'30'

C.E.O
C-1

Dated : 31/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Group housing project Total 8 towers (total flats 1064).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|-----------------------------|---------------------|------------------|-------------------|------------------------------------|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | D.G Set 500 KVA | Diesel | 1 | Sulphur Dioxide | minimum 4.5 mt. above nearest roof |
| 2 | D.G Set 250 KVA | Diesel | 2 | Sulphur Dioxide | minimum 3.5 mt. above nearest roof |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|------------------|-----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Sulphur Dioxide | As per E.P Rules 1986 |
| 2 | 2 | Sulphur Dioxide | As per E.P Rules 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1048

577

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
3. The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board, E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void.
4. At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
5. This consent is only valid for the emission from the 500 KVA D.G set and 250 KVA D.G set only and the Unit should ensure that there is no adverse impact on public and environment.
6. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
8. The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
10. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok
Kumar
Tiwari

Digitally signed
by Ashok Kumar
Tiwari
Date: 2019.12.31
19:21:17 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O

C-1



1049⁵⁷⁸
U.P. Pollution Control Board

ANNEXURE
A-9

CONSENT ORDER

Ref No. -
65390/UPPCB/GreaterNoida(UPPCBRO)/CTO/w
ater/GREATER NOIDA/2019

Dated : 31/12/2019

To ,

Shri DINESH KUMAR
M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES
PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER
NOIDA,GAUTAM BUDH NAGAR,201306
GREATER NOIDA

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SOLITAIRE INFRAHOME PVT LTD VVIP HOMES**

Reference Application No :5911550

Dated :31/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SOLITAIRE INFRAHOME PVT LTD VVIP HOMES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/09/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwari
Digitally signed by
Ashok Kumar Tiwari
Date: 2019.12.31
19:15:34 +05'30'

For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Greater Noida

Ashok
Kumar
Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date:
2019.12.31
19:15:34 +05'30'

**C.E.O
C-1**



1050

589

ANNEXURE

A-10

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,

This is in reference to our Air consent Ref No. 65114/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2019 Dated : 31/12/2019. Kindly find below the point wise compliance as.

| General Condition: | | |
|--------------------|--|---------------------|
| Sr. No. | Compliance Conditions | Compliance Status |
| 1. | This consent is valid only for the approved production capacity of Group housing project Total 8 towers (total flats 1064). | Agreed and Complied |
| 2. | This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void. | Agreed and Complied |
| 3. | a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks. | Agreed and Complied |
| | b) Air Pollution Source Details. DG Set 500KVA and 250KVA DG Set | Agreed and Complied |
| | c) The emissions by various stacks into the environment should be as per the norms of the Board. | Agreed and Complied |
| 4. | Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory | Agreed and Complied |
| 5. | The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself . | Agreed and Complied |
| 6. | The modification or installation in the existing pollution control equipments should be done only by prior approval of Board . | Agreed and Complied |
| 7. | The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory . | Agreed and Complied |

For Solitaire/Infrahome Pvt. Ltd

Page 1 of 7

Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
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Website : www.vvipspace.com

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

| | | |
|----|---|--|
| 8. | Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory. | Agreed and Complied |
| 9. | The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted . | Monitoring of report attached as Annexure-1. |

Specific Conditions

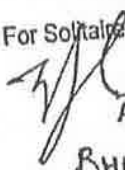
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| 2. | The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016 | Noted |
| 3. | The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board, E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void. | Agreed and Complied |
| 4. | At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016 | Agreed and Complied |
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| 6. | The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. | Agreed and Complied |

For Solitaire Infracore Pvt. Ltd.

| | | |
|-----|--|--|
| 7. | This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void | Agreed and Complied |
| 8. | The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant | Not applicable as we are orange category |
| 9. | If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period. | Agreed and Complied |
| 10. | The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time. | Agreed and Noted |

For SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

For Solitaire Infrahome Pvt. Ltd.



Authorised Signatory

BHAGESHWAR TYAGI

Authorized Signatory



105382

ANNEXURE A-11

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,

This is in reference to our Air consent Ref No. - 65390/UPPCB/GreaterNoida(UPPCBRO)/CTO/water/GREATER NOIDA/2019 Dated : 31/12/2019. Kindly find below the point wise compliance as.

| General Condition: | | |
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| 10. | This consent is valid only for the approved production capacity of Group housing project Total 08 towers (Total 1064 flats). | Agreed and Complied |
| 11. | The quantity of maximum daily effluent discharge should not be more than the following : Domestic: 574KLD | Agreed and Complied |
| 12. | Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain . | The domestic effluents discharged through soak pit. |
| 13. | a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent . 1 Total Suspended Solids: <100.0 mg/l 2 BOD: < 30.0 mg/l 3 COD: < 250.0 mg/l 4 Oil & Grease: <10.0 mg/l | Agreed and Complied |
| | b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the norms . | Not applicable as no any Industrial discharge. |
| 14. | Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory . | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.

Page 4 of 7

Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chambor No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghazlabad - 201017 Uttar Pradesh
E-mail Id : Info@vvlpspaces.com
Website : www.vvlpspaces.com

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN. : 09AAFCA3459H1ZK
CIN. : U70109DL2005PTC140262

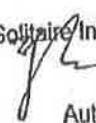
Customer Care : +91 8826-00-2020 / 8826-02-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

| | | |
|-----|--|---|
| 15. | The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry. | Agreed and Complied |
| 16. | The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986. | Not applicable as domestic effluent treated through soak pit. |
| 17. | The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained . | Agreed and Complied |

Specific Conditions


| Sr. No. | Compliance Conditions | Compliance Status |
|---------|---|--------------------------------------|
| 11. | The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken. | We are using water supplied by GNIDA |
| 12. | The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. | Noted |
| 13. | The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016 | Agreed and Complied |
| 14. | The treated effluent/sewage shall be used for irrigation purposes as much as possible. | Agreed and Complied |
| 15. | The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI. | Agreed and Complied |
| 16. | The Unit shall submit the point wise compliance report of the CTE issued by the Board , E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void. | Agreed and Complied |
| 17. | At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016. | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.


 Authorised Signatory

| | | |
|-----|---|---------------------|
| 18. | The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant | Agreed and Complied |
| 19. | The Unit should be operated in such a way so that there is no adverse impact on public and environment. | Agreed and Complied |
| 20. | The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. | Agreed and Noted |
| 21. | This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void. | Agreed and Complied |
| 22. | The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986 | Agreed and Complied |
| 23. | The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. | Noted |
| 24. | If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period. | Noted |
| 25. | The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time. | Noted |

For SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

For Solitaire Infrahome Pvt. Ltd.

BHAGESHWAR THAKUR
 Authorized Signatory / Authorised Signatory



1056

585

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,

This is in reference to our Air consent Ref No. - 65390/UPPCB/GreaterNoida(UPPCBRO)/CTO/water/GREATER NOIDA/2019 Dated : 31/12/2019. Kindly find below the point wise compliance as.

| General Condition: | | |
|--------------------|--|---|
| Sr. No. | Compliance Conditions | Compliance Status |
| 10. | This consent is valid only for the approved production capacity of Group housing project Total 08 towers (Total 1064 flats). | Agreed and Complied |
| 11. | The quantity of maximum daily effluent discharge should not be more than the following : Domestic: 574KLD | Agreed and Complied |
| 12. | Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain . | The domestic effluents discharged through soak pit. |
| 13. | a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent . 1 Total Suspended Solids: <100.0 mg/l 2 BOD: < 30.0 mg/l 3 COD: < 250.0 mg/l 4 Oil & Grease: <10.0 mg/l | Agreed and Complied |
| | b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the norms. . | Not applicable as no any Industrial discharge. |
| 14. | Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory . | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.

Page 4 of 7

Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar, Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
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RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8828-00-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8828-52-3030 / 8826-53-3030


1057586

| | | |
|-----|---|---|
| 15. | The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry. | Agreed and Complied |
| 16. | The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986. | Not applicable as domestic effluent treated through soak pit. |
| 17. | The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained. | Agreed and Complied |

Specific Conditions


| Sr. No. | Compliance Conditions | Compliance Status |
|---------|---|--------------------------------------|
| 11. | The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken. | We are using water supplied by GNIDA |
| 12. | The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. | Noted |
| 13. | The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016 | Agreed and Complied |
| 14. | The treated effluent/sewage shall be used for irrigation purposes as much as possible. | Agreed and Complied |
| 15. | The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI. | Agreed and Complied |
| 16. | The Unit shall submit the point wise compliance report of the CTE issued by the Board, E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void. | Agreed and Complied |
| 17. | At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016. | Agreed and Complied |

For Solitaire Infrahome Pvt. Ltd.


 Authorised Signatory

| | | |
|-----|---|---------------------|
| 18. | The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant | Agreed and Complied |
| 19. | The Unit should be operated in such a way so that there is no adverse impact on public and environment. | Agreed and Complied |
| 20. | The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. | Agreed and Noted |
| 21. | This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void. | Agreed and Complied |
| 22. | The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986 | Agreed and Complied |
| 23. | The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. | Noted |
| 24. | If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period. | Noted |
| 25. | The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time. | Noted |

For SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

For Solitaire Infrahome Pvt. Ltd.

BHAGESHWAR THAKUR
 Authorized Signatory / Authorised Signatory

Annexure to Consent issued to M/s.SOLITAIRE INFRAHOME PVT LTD VVIP HOMES vide

Consent Order No. 5911550/ Water

Dated : 31/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Group housing project Total 08 towers (Total 1064 flats).
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effulant | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 574 KLD | STP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effulant | | |
|-------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 574 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effulant | | |
|---------------------|-----------|----------|
| S.No | Parameter | Standard |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

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589

1. The Unit will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the unit to comply with the various conditions of the permission taken.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the CTE issued by the Board , E.C issued by the competent authority and the audited balance sheet for the current year within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed
by Ashok Kumar
Tiwari
Date: 2019.12.31
19:17:01 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

1061590

ANNEXURE
A-IIA

Dear Sir,

The point wise compliance report of queries are as under:

1. Existing water pollution load is to be required.

Reply: Presently approx 381KLD waste water generated from occupancy in 8 Towers

2. Existing air pollution load .

Reply: There is no any continues Air Pollution load. We running DG only during power failure for necessary works.

3. Operational solid waste quantum is not provided.

Reply: Solid waste quantum is approx 2018Kg/Day

| Category | Occupancy | Kg per capita per day | Waste Generated (Kg/Day) |
|------------------|-----------|-----------------------|--------------------------|
| Resident | 3916 | 0.5 | 1958 |
| Staff | 239 | 0.025 | 5.975 |
| Visitors | 478 | 0.015 | 7.17 |
| Land Scape Waste | 3.27 acre | 0.2 Kg/Acre/Day | 0.654 |
| STP Sludge | | | 47 |

4. Efficacy of STP is to be computed.

Reply: Adequacy report of STP attached.

5. Analysis of inlet and outlet sample is incomplete in all parameter and can not be treated as complete adequacy test.

Reply: We have done analysis from NABL approved laboratory and within one month we will done analysis of waste from Board laboratory on payment basis and submit to your good office.

6. Comprehensive analyses of sample is required.

Reply: We have done analysis from NABL approved laboratory and within one month we will done analysis of waste from Board laboratory on payment basis and submit to your good office.

7. High COD values are unexplained.

Reply: The COD value is well within the prescribed limit and COD value on higher side may be due to Covid-19 pandemic the residents using extra sanitization and washing etc.

8. Operating water balance on monitored quantity has not been provided.

Reply: The Fresh water requirement is approx 470KLD and waste water generation is approx 381KLD. In our EC the fresh water consumption is approx 574 KLD and waste water generation is 467KLD.

9. Operational mass balance of solid waste generation and disposal is not provided.

Reply: Solid waste quantum is approx 2018Kg/Day

| Category | Occupancy | Kg per capita per day | Waste Generated (Kg/Day) |
|------------------|-----------|-----------------------|--------------------------|
| Resident | 3916 | 0.5 | 1958 |
| Staff | 239 | 0.025 | 5.975 |
| Visitors | 478 | 0.015 | 7.17 |
| Land Scape Waste | 3.27 acre | 0.2 Kg/Acre/Day | 0.654 |
| STP Sludge | | | 47 |

We have proper arrangement for solid waste disposal. Solid waste digester installed and organic solid waste converted in manure for green belt development.

Kindly acknowledge the same and do the needful please.

1062



**Purlieus
Inc.**



एन. एस. आई. सी
NSIC
ISO 9001:2008 Decide with Confidence



ISO
9001:2008
REGISTERED

TO WHOMSOEVER IT MAY CONCERN

This is to certify that the work of establishing 650 KLD S.T.P. at Plot No. GH-3/GC-3K, Sector-16C, Greater Noida – West (Project being developed by M/s. Solitaire Infrahome Pvt. Ltd.) is being undertaken by us. The feasibility report for the 650 KLD S.T.P is enclosed.

Enclosed – As above

M/s PURLIEUS INC.

Manager
Auth. Signatory

Website: www.purlieusinc.com

Regd. Off.: 10, Sharma Market, Sector 82, Noida (U.P.) 201304

Noida Off.: A4u, Sector 80, Noida 201304

Work Shop: K-462, Industrial Area-5, Kasna, Greater Noida- 201306

Tel. : 0120-6548002

Email : info@purlieusinc.com

purlieusinc@gmail.com

Queries

Your application is scrutinized and it was found that the following information is required- 1. Pointwise compliance report to CTO dt. 31.12.2019 is required. 2. Point-wise compliance report of refusal certificate by Board's online Ref No. - 157908/UPPCB/Greater Noida(UPPCBRO)/CTO/both/GREATER NOIDA/2022 Dated : 17/09/2022 is not provided. 3. Compliance report of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoon Pant Versus Union of India & Ors. 4. As per the CA certificate attached with the application, fixed asset of the project is shown 28.20 lakhs only and current assets of 7054.28 lakhs. Please clarify that amount of fixed assets seems very less. 5. Source of water supply. If the water supply in the project is done through a bore well, then a copy of permission from the Uttar Pradesh Ground Water Department in compliance with the Uttar Pradesh Ground Water Management and Regulation Act, 2019, and If done through the Authority, a copy of the permission issued by the Authority. 6. STP-treated effluent ultimate disposal point is not provided. 7. Detail of retrofitting of DG set hybrid mode running of DG set is not provided. 8. Disposal facility of municipal solid waste with quantity is not provided. 9. Copy of water balance chart with flow meter. Please upload the above information within 3 days.

Reply

Dear Sir,

1. Pointwise compliance report of CTO already attached with application and again attached herewith.
2. Point-wise compliance report of CTO refusal letter attached.
3. We are complying as order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoon Pant Versus Union of India & Ors.
4. As a infrastructure group housing developers our fixed assets are very limited as our assets transferred to our resident during occupancy.
5. We already submitted ground water abstraction to CGWA and due to change of authority from CGWA to UPGWD we again submitted application with UPGWD. Application copy of CGWA and UPGWD already attached with online application. As per UPGWD notification our pending application in CGWA deemed to granted and our application with UPGWD treated as renewal. Notification of UPGWD attached herewith for your steady reference.
6. STP treated water reused in flushing/green belt development and surplus water discharge in GNIDA nala during rainy season only.
7. We are in process to install RECD on DG Set.
8. We install decomposer/digester for organic waste generated approx. 2018KG. We have proper arrangement for solid waste disposal. Solid waste digester installed and organic solid waste converted in manure for green belt development. Detail Solid waste management attached.
9. Water Balance Flow Chart Attached.

संख्या: 22 / यूपीराभूजप्रविप्रा,
दिनांक / लखनऊ / फरवरी 03, 2021

सेवा में,

समस्त जिलाधिकारी/अध्यक्ष,
जनपदीय भूजल प्रबन्धन परिषद,
उत्तर प्रदेश।

विषय: केन्द्रीय भूजल प्राधिकरण के समक्ष पूर्व में अनापत्ति निर्गमन/नवीनीकरण हेतु लम्बित आवेदनों के निस्तारण के संबंध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम, 2019 के प्राविधानानुसार गठित उ०प्र० राज्य भूगर्भ जल (प्रबन्धन और विनियामक) प्राधिकरण की दिनांक 20-01-2021 को सम्पन्न द्वितीय बैठक (बैठक का कार्यवृत्त संलग्न) में निर्णय लिया गया है कि पूर्व में केन्द्रीय भूजल परिषद द्वारा अनापत्ति निर्गमन/नवीनीकरण की कार्यवाही पूर्ण न होने वाले ऐसे आवेदनों को भी नवीनीकरण की परिधि में रखा जाये, जिस हेतु आवेदनों को चरणबद्ध तरीके से स्व-घोषित शपथ पत्र प्राप्त होने के उपरान्त नवीनीकरण की प्रक्रिया पूर्ण करायी जाये। ऐसे प्रकरणों में सम्बन्धित आवेदकों से केन्द्रीय भूजल प्राधिकरण के समक्ष पूर्व में किए गए आवेदनों तथा उनकी अद्यतन स्थिति के संबंध में केन्द्रीय भूजल प्राधिकरण की आख्या के आधार पर भूगर्भ जल विभाग द्वारा अनापत्ति निर्गमन/नवीनीकरण की कार्यवाही की जा सकती है।

उक्त के क्रम में मुझे यह कहने के निदेश हुआ है कि आपकी अध्यक्षता में गठित जिला परिषद को प्राप्त ऐसे प्रत्यावेदनों जो केन्द्रीय भूजल परिषद या भूगर्भ जल विभाग को पूर्व प्रेषित किये गये थे किन्तु उनका अनापत्ति निर्गमन/नवीनीकरण की कार्यवाही कतिपय कारणों से पूर्ण नहीं की गयी है, उन्हें भी संज्ञान में लेते हुए, का प्रत्यावेदन मूल रूप में इस कार्यालय में अग्रेत्तर कार्यवाही किये जाने हेतु प्रेषित किये जाने का कष्ट करें।

संलग्नक:- उपरोक्तानुसार।

भवदीय

(वी०के० उपाध्याय)
सदस्य सचिव।

पत्रांक: / यूपीराभूजप्रविप्रा / तददिनांक।

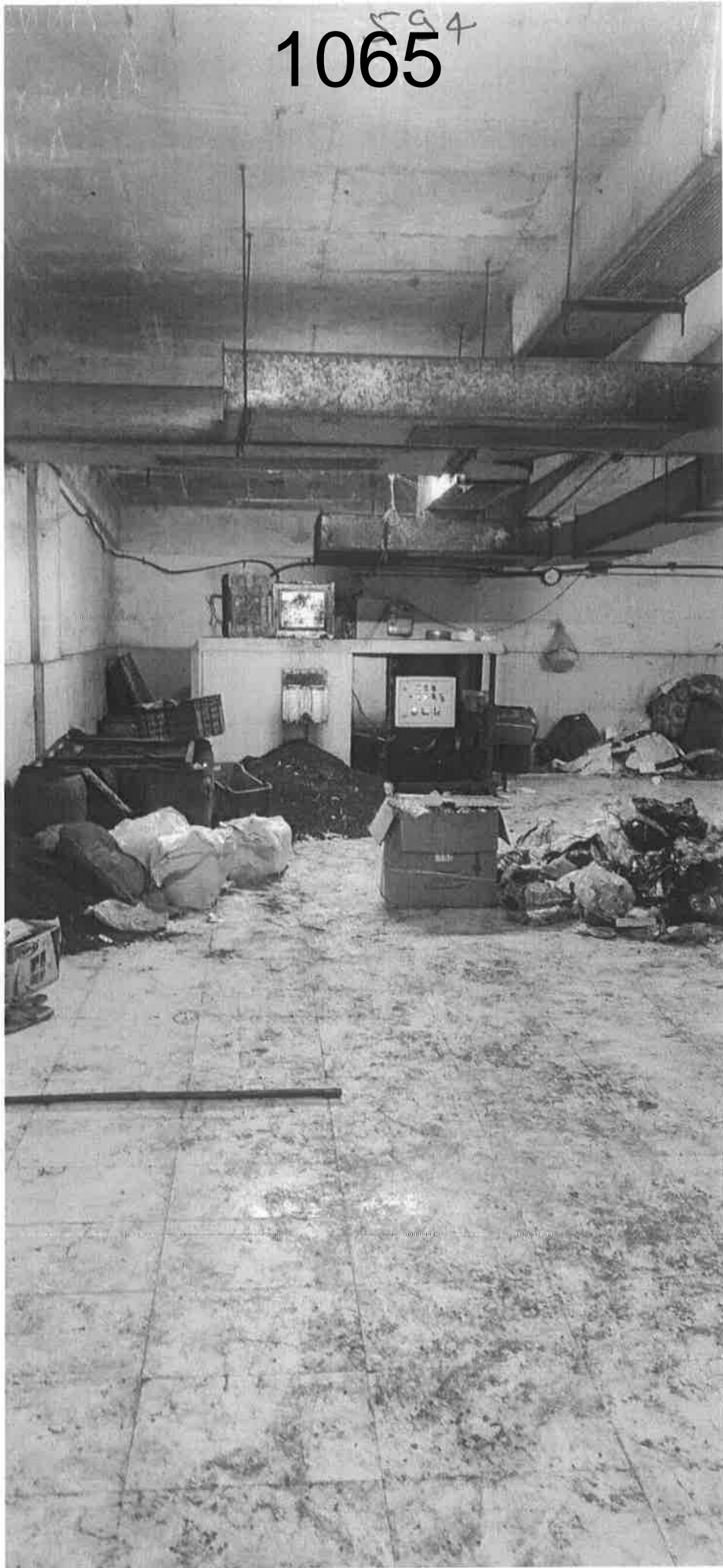
प्रतिलिपि निजी सचिव, मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य भूगर्भ जल प्रबन्धन एवम् नियामक प्राधिकरण, उ०प्र० को सूचनार्थ प्रेषित है।

(वी०के० उपाध्याय)
सदस्य सचिव।

नवाँ तल, इन्दिरा भवन, अशोक मार्ग, लखनऊ

फोन संख्या- 0622-2287233, 2287083 ई-मेल- upgwd.in@gmail.com

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Expansion of Group Housing Project
"VVIP Homes"

CONCEPTUAL PLAN

Plot No. GC-03K/GH-03.

Sector - 16C, Noida Extension.

Greater Noida, U.P.

SOLID WASTE GENERATION

Solid waste will be generated both during the construction as well as operation phase. The solid waste expected to be generated during the construction phase will comprise excavated materials, used bags, bricks, concrete, MS rods, tiles, wood etc. The following steps are proposed to be followed for the management of solid waste:

- Construction yards are proposed for storage of construction materials.
- Excavated material such as topsoil and stones will be stacked for reuse during later stages of construction.
- Excavated top soil is being stored in temporary constructed soil bank and will be reused for landscaping of the group housing project.
- Remaining soil is utilized for refilling / road work / rising of site level at locations/ selling to outside agency for construction of roads etc.

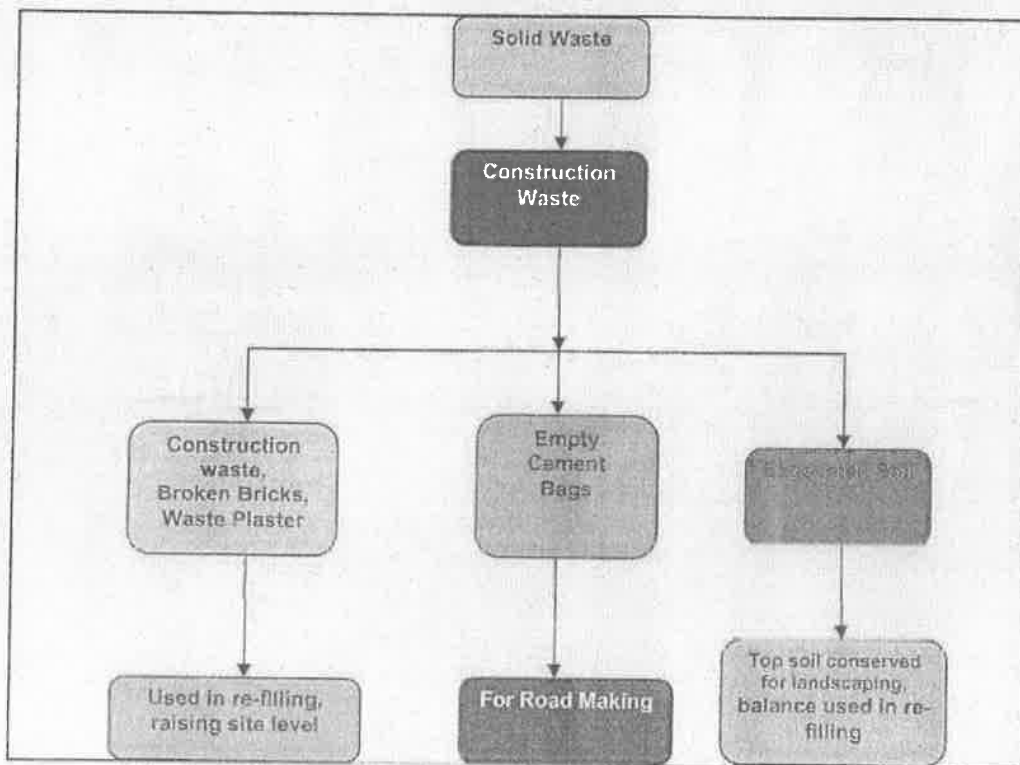


Figure 5: Solid Waste Management Scheme (Construction Phase)

For Solitaire Infrahome Pvt. Ltd.

M/s. Solitaire Infrahome Pvt. Ltd.

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Expansion of Group Housing Project
"VVIP Homes"
Plot No. GC-03K/GH-03,
Sector - 16C, Noida Extension,
Greater Noida, U.P.

CONCEPTUAL PLAN

During the operation phase, waste will comprise domestic as well as landscape waste. The solid waste generated from the project shall be mainly domestic waste and estimated quantity of the waste shall be approx. 3,141 kg per day (@ 0.5 kg per capita per day for residents, @ 0.15 kg per capita per day for the visitor, 0.25 kg per capita per day for the staff members, landscape wastes @ 0.2 kg/acre/day and STP sludge). Following arrangements will be made at the site in accordance to Municipal Solid Wastes (Management and Handling) Rules, 2000.

Table 10. Comparative details of Solid waste generation

| | EC Accorded | Expansion | Total (EC accorded + Expansion) |
|-----------------------|--------------|------------|---------------------------------|
| Solid waste generated | 2,740 kg/day | 401 kg/day | 3,141 kg/day |

Table 11: Solid Waste Generation for total (EC accorded + Expansion)

| Sl. No. | Category | Occupancy | kg per capita per day | Waste generated (kg/day) |
|------------------------------------|-----------------|------------|-----------------------|----------------------------------|
| 1. | Residents | 5,864 | @ 0.5 | 2,932 |
| 2. | Staff | 293 | @ 0.25 | 73 |
| 3. | Visitors | 586 | @ 0.15 | 88 |
| 4. | Landscape waste | 3.27 acres | @ 0.2 kg/acre/day | 0.654 |
| 5. | STP Sludge | | | 47 |
| TOTAL SOLID WASTE GENERATED | | | | 3,140.65 Say 3,141 kg/day |

(Source: For Waste Collection, Chapter 3, Table 3.6, Page no. 49, Central Public Health and Environment Engineering Organization, Ministry of Urban Development, (Government of India, May 2000)

The total solid waste generated from the project is 3,141 kg/day. The waste will be responsibly disposed through the following process:

❖ **Collection and Segregation of waste**

1. A door to door collection system will be provided for collection of domestic waste in colored bins from household units.
2. The local vendors will be hired to provide separate colored bins for dry recyclables and Bio-degradable waste.
3. For waste collection, adequate number of colored bins (Green and Blue and dark grey bins— separate for Bio-degradable and Non Bio-degradable) are proposed to be provided at the strategic locations of the project site.
4. Litter bin will also be provided in open areas like parks etc.

M/s. Solitaire Infrahome Pvt. Ltd.

For Solitaire Infrahome Pvt. Ltd.

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Expansion of Group Housing Project
"VVIP Homes"
Plot No. GC-03K/GH-03,
Sector - 16C, Noida Extension,
Greater Noida, U.P.

CONCEPTUAL PLAN

❖ Treatment of waste• Bio-Degradable wastes

1. Bio-degradable waste will be subjected to organic waste converter and the compost will be used as manure.
2. STP sludge is proposed to be used for horticultural purposes as manure.
3. Horticultural Waste is proposed to be composted and will be used for gardening purposes

• Recyclable wastes

- i. Grass Recycling – The cropped grass will be spread on the green area. It will act as manure after decomposition.
- ii. Recyclable wastes like paper, plastic, metals etc. will be sold off to recyclables.

❖ Disposal

Recyclable and non-recyclable wastes will be disposed through Govt. approved agency. Hence, the Municipal Solid Waste Management will be conducted as per the guidelines of Municipal Solid Wastes (Management and Handling) Rules, 2000. A Solid waste management Scheme is depicted in the following figure for the group housing project.

For Solitaire Infrahome Pvt. Ltd.

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Expansion of Group Housing Project
 "VVIP Homes"
 Plot No. GC-03K/GH-03,
 Sector - 16C, Noida Extension,
 Greater Noida, U.P.

CONCEPTUAL PLAN

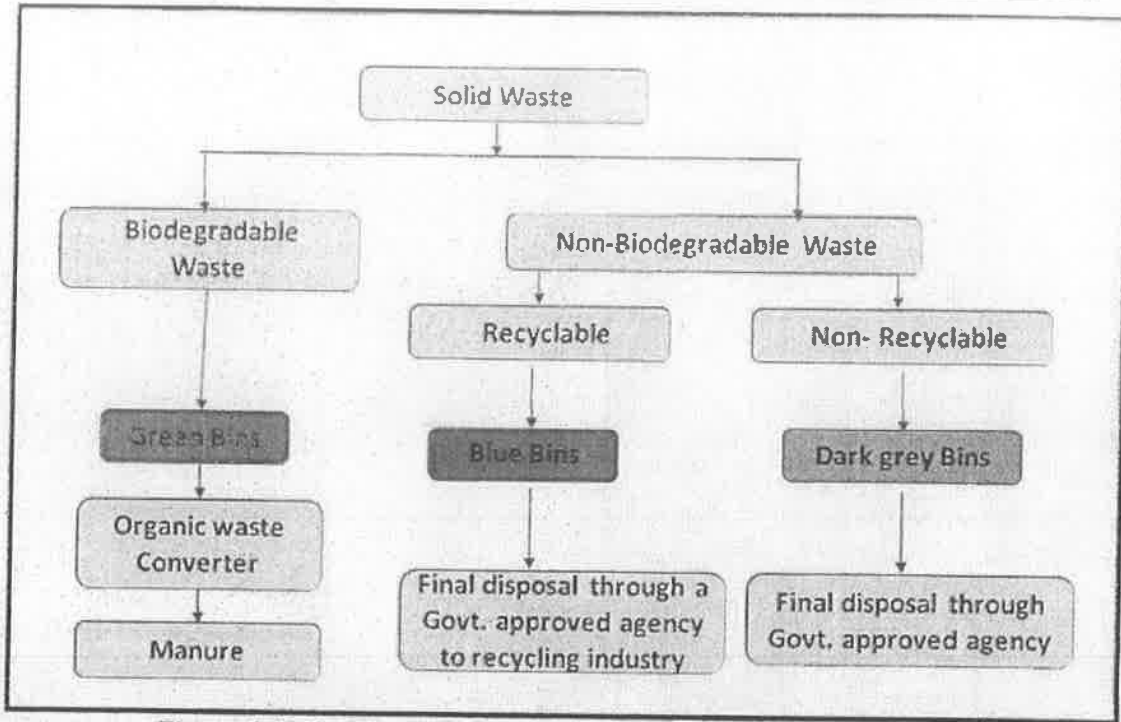


Figure 6: Solid Waste Management Scheme (Operation Phase)

Organic Waste Converter

A waste converter is a machine used for the treatment and recycling of solid and liquid refuse material. A converter is a self-contained system capable of performing the following functions: pasteurization of organic waste; sterilization of pathogenic or biohazard waste, grinding and pulverization of refuse into unrecognizable output, trash compaction, dehydration.

For Solitaire Infrahome Pvt. Ltd.

Expansion of Group Housing Project
 "VVIP Homes"
 Plot No. GC-03K/GH-03,
 Sector - 16C, Noida Extension,
 Greater Noida, U.P.

CONCEPTUAL PLAN



Figure 7: Organic Waste Converter

Benefits of organic waste converter:

1. Large quantity of solid waste is converted to fertilizer in a very short period
2. Fertilizers can be sold as compost to farmers, or used for gardening
3. Machine requires less space and the efficiency is high
4. Manpower and maintenance is very less
5. This is one of the latest techniques of managing solid waste.

Use of Organic waste converter:

A typical Organic Waste Converter - 300 (Dim. 3m x 4m) is used for composting waste 120 kg/batch or 3,000 kg/day and it requires electricity of about 13.5 HP.

Quantity of organic waste generated = 60% of 3094 = 1,856 kg/day

No. of batches to convert 1,856 kg = $1,856/120 = 15.5$ say 16

Operation Cost-monthly per capita:

The operating cost of OWC - 300 = 1, 80,000 INR/month

Cost/day = 1, 80,000/30

= 6,000

M/s. Solitaire Infrahome Pvt. Ltd.

For Solitaire Infrahome Pvt. Ltd.

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Expansion of Group Housing Project
"VVIP Homes"
Plot No. GC-03K/GH-03,
Sector - 16C, Noida Extension,
Greater Noida, U.P.

CONCEPTUAL PLAN

| | |
|---------------------------------|---|
| 1 hatch/day cost | = 6,000/25 |
| | = 240 INR |
| Cost for 16 batch/day | = 16 × 240/- |
| | = 3,840/- |
| Monthly operating cost | = 30 × 3,840 |
| | = 1, 15,200/- |
| Total population of the project | = 6,743 |
| Per capita cost/month | = Monthly operating cost/Total population of the project. |
| | = 1, 15,200/6,743 |
| | = 17.08 say 17 INR |

GREEN AREA

Total green area measures 13,253.366 m² i.e. 54.88% of the open area which will be area under tree plantation within the residential towers and along the roads. Evergreen tall and ornamental trees have been proposed to be planted inside the premises. Parks will also be developed by the project proponent.

No. of trees reqd. to be planted = 1 tree per 100 m² of open area

Open area = 24,146.395 m²

Total number of trees reqd. to be planted = 13,253.366/100 = 132.534 i.e. 133 trees

No. of trees proposed to be planted = 135 trees.

Table 12: List of Trees to be planted

| Sr. No. | Evergreen Trees | Number of trees |
|---|--------------------------|-----------------|
| 1. | <i>Benjamin compacta</i> | 15 |
| 2. | <i>Molsari</i> | 20 |
| 3. | <i>Fiscus nulu</i> | 10 |
| 4. | <i>Fiscus retusa</i> | 20 |
| Ornamental Trees | | |
| 1. | <i>Delonix regia</i> | 20 |
| 2. | <i>Cassia</i> | 15 |
| 3. | <i>Peltoform</i> | 20 |
| 4. | <i>Jacaranda</i> | 15 |
| Total No. of trees to be planted | | 135 |

M/s. Solitaire Infrahome Pvt. Ltd.

For Solitaire Infrahome Pvt. Ltd.

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Amit Singh

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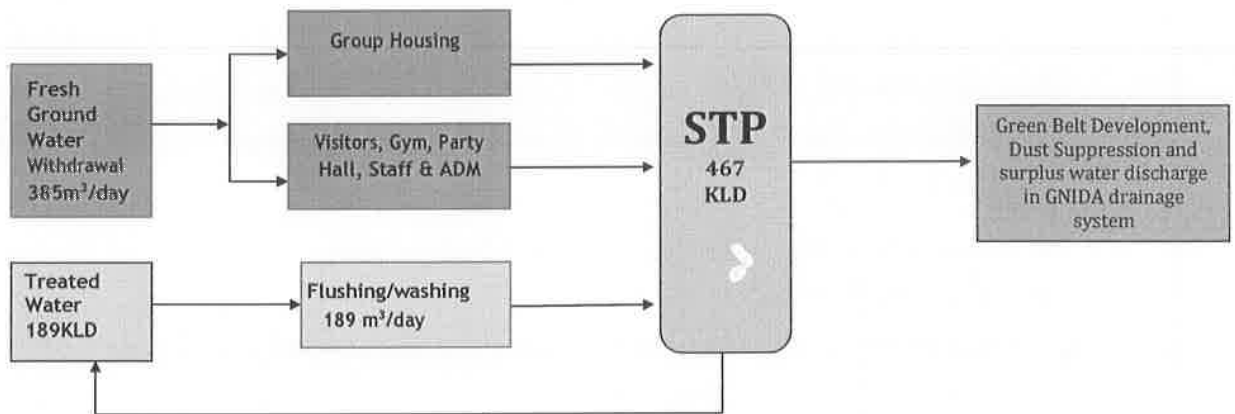
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SOLITAIRE INFRAHOME PVT LTD-VVIP HOMES,

PLOT NO. GC-03K/GH-03, SECTOR-16-C,
NOIDA EXTENSION, GREATER NOIDA,
GAUTAM BUDH NAGAR, 201306

Total Water Required: $385 + 189 = 574 \text{ m}^3/\text{day}$

1. Fresh Ground Water Withdrawal : $385 \text{ m}^3/\text{day}$
2. Fresh Surface Water Supply : Nil
3. Recycled Water Available : $189 \text{ m}^3/\text{day}$
4. **Net Ground Water Requirement = $574 \text{ m}^3/\text{da}$**



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ANNEXURE

A-13

Six Monthly Environmental Compliance Report June-2022

**VVIP Homes,
Plot No. GC- 03K/GH-03, Sector-
16 C, Noida Extension, Greater
Noida, U.P.**

**Submitted By: Solitaire Infrahome Pvt. Ltd.
Rajnagar Extension, NH-58, Ghaziabad, U.P.**



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Environmental
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June-2022

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VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.

COMPLIANCE REPORT

Name of the Project: Expansion of Group Housing Project "VVIP Homes" at Plot No. GC-03K/GH-03, Sector- 16 C, Noida Extension, Greater Noida, U.P. by M/s Solitaire Infrahome Pvt. Ltd.

Clearance Letter No.: 1692/Parya/SEAC/3097/2015/DD(SH.) dated 06 January 2016

| S. No. | Conditions | Compliance Status |
|-----------------------------------|--|---|
| PART-A: GENERAL CONDITIONS | | |
| 1. | It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with. | The monitoring reports of ambient air quality and the emission standards as prescribed by MoEF, are enclosed as Annexure-I . |
| 2. | It shall be ensured that obtain the no objection certificate from the U. P. Pollution Control Board before start of construction. | No objection certificate from U. P. Pollution Control Board has been obtained and copy of the same is enclosed as Annexure-II . |
| 3. | It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance. | Environmental Clearance has been obtained for the project vide letter no. 1692/Parya/SEAC/3097/2015/DD(SH.) dated 06 January 2016 is enclosed as Annexure-III . |
| 4. | The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards. | The site is prescribed for residential land use as per Greater Noida Master Plan 2021. The Master Plan 2021 showing project site has been submitted with previous report. |
| 5. | All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regards shall be obtained from the competent authority. | It was a barren land. No tree felling was done in the project area. |
| 6. | Impact of drainage pattern on the environment should be provided. | An effective storm water drainage system with rain water harvesting pits to avoid flooding during monsoon is enclosed as Annexure-V . |
| 7. | Surface hydrology and water regime of the project area within 10km should be provided. | Hindon River is located at an aerial distance of 1.2 km towards West. |

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VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.

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| 8. | A suitable plan for providing shelters, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers. | Mostly local labour is involved; therefore, there are fewer requirements of shelters and other facility to all the workers. However, to the limited workers shelters have been provided at the site and all facility like light, fuel and water is also provided. |
| 9. | Measures shall be undertaken to recycle and reuse treated effluent for horticultural and plantation. A suitable plan for wastewater recycling shall be submitted. | Measures will be undertaken to recycle and reuse treated effluent for horticulture and plantation. The wastewater generated from the project site will be treated in STP of 600 KLD. |
| 10. | Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project. | Suitable traffic management plan is proposed to avoid traffic congestion and parking plans have been submitted with previous report. |
| 11. | Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases. | STP treated water through water tankers is being used for construction. Procedure to obtain the clearance from Greater Noida Industrial Development Authority for freshwater supply is under process. |
| 12. | Hazardous/inflammable/explosive materials likely to be stored during the construction and operation phases shall be as per standards procedure as prescribed under law, necessary clearance in this regards shall be obtained. | As such, no hazardous waste is being stored at site except a limited quantity of diesel. This project is not meeting the criteria to get the permission for storage of diesel at the site. However, all precautionary measures are being considered to avoid any negative incidence. |
| 13. | Solid waste shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards. | Solid waste generated will be properly collected and segregated. Biodegradable garbage will be sent for composting and non-biodegradable waste will be sent to Govt. authorized vendors for recycling and management as per MSW rule. |
| 14. | Suitable rainwater harvesting system as per designs of ground water department shall be installed. Complete proposal in this regards should be submitted. | Suitable rain water harvesting system is proposed. The Rain water harvesting plan has been submitted with the previous report. |

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VVIP Homes



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Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.

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| 15. | The emissions and effluents etc. from machine, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regards shall be submitted. | Properly maintained machines and instruments are being used at the site and Pollution Under Control (PUC) certified vehicles are being used at site for material transportation. |
| 16. | Water sprinklers and dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary Plan in this regards shall be submitted. | Water sprinklers and other dust control measures are being used at construction site. |
| 17. | Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emission do not violate the prescribed ambient noise standards. Necessary plans in this regards shall be submitted. | Suitable noise abatement measures (properly maintained machines and PUC certified vehicles) are being adopted at the site to avoid noise emission. DG sets have been provided with acoustic enclosures and silencers to prevent/reduce noise pollution. The monitoring reports of DG noise is enclosed as Annexure-I . |
| 18. | Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt. | Separate stock piles shall be maintained. All the top soil excavated during construction activities shall be stored for use in horticulture/ landscape developments within the project site. The remaining excavated soil shall be utilized in re-filling of foundation, road works, rising of site level etc. |
| 19. | Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents. | Sewage effluents will be kept separate from rain water collection and storage system and separately disposed. Other effluents will not be allowed to mix with domestic effluents. |
| 20. | Hazardous/solid wastes generated during construction and operation phases should be disposed of as prescribed under law. Necessary clearances in this regard shall be obtained. | Hazardous / solid waste generated during construction and operation phase would be managed as per the prescribed rules and necessary permission if required would be obtained from the concerned authority. |



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| 21. | Alternate technologies for solid waste disposal (like vermin-culture etc.) should be used in consultation with expert organizations. | Biodegradable waste generated from the project site will be subjected to organic waste converter/sold to authorized vendor and the compost will be used as manure. Non-biodegradable waste after sorting the reusable components will be transported to the nearby landfill site. |
| 22. | No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved. | There is no wetland coming within the project site. |
| 23. | Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree. | Pavements for the project will be constructed as per the National Building Code 2005. It is constructed in such a way so that it allows infiltration of surface run-off of rainwater. |
| 24. | The green building concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible. | The building shall be designed keeping in view the Indian Green Building Council Guidelines. |
| 25. | Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured. | National Building Code 2005 will be followed to comply the norms and guidelines for safety procedures. |
| 26. | Ensure usage of dual flush systems for flush cisterns and explore option to use sensor based fixtures, waterless urinals and other water saving techniques. | Dual flush system for flush cisterns and use of sensor based fixtures, waterless urinals and other water saving techniques shall be implemented to save water. |
| 27. | Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc. | Dual pipe plumbing shall be used to utilize water with different qualities such as recycled water; ground water etc. Treated water shall be used for flushing, DG cooling and horticultural purposes. |
| 28. | Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering system. | The recycled water will be used for landscaping. Water sprinkler system will be used for watering of garden and greenbelt area to reduce the water demand. |

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June-2022

VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.

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| 29. | Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for garden and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized. | To minimize the energy consumption, use of energy saving appliances/fittings are considered. Solar energy is also proposed for street lighting in phase manner and computer controlled Building Management System for energy. LED will be used in the common areas, landscape areas, signage, entry gates and boundary walls etc. for illumination. |
| 30. | Make separate provisions for segregation, collection, transport and disposal of e-waste. | E-waste would be managed as per E-waste Management Rules, 2016. Under the prescribed rules, the e-waste will be collected at an e-waste collection center, whereby the collector either an individual or joint collector will channelize the same for reuse or refurbishment or recycling. This will then go to the CPCB authorized dealer/dismantler/recycler. |
| 31. | Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness. | Environmental awareness shall be promoted by placing hoardings at different places around the project site. |
| 32. | Traffic congestion near the entry and exit point from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. | There will not be any problem of traffic congestion as road adjoining the project site is two way roads, and entry and exit points designed in a way which will not create any traffic problem. Parking space will be within the project premises i.e. fully internalized and no public space will be used for parking of the vehicle. |
| 33. | Prepare and present disaster management plan. | Disaster Management Plan has been submitted. |
| 34. | A report on the energy conservation measures confirming to the energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R &U factors etc. | A report on energy conservation measures will be submitted in due course of time. |
| 35. | Fly ash should be used as building materials in the construction as per the provision of fly ash notification of September, 1999 and amended as august, 2003 (the above condition is applicable only if the project lies within 100 km of thermal Power Station). | The construction agency is using fly ash based material/products as per the provisions of fly ash notification of 14.09.1999 and as amended on 27.08.2003. |

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VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.

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| 36. | The DG sets to be used during construction phase should use low sulphur diesel type and should confirm to E.P. rules prescribed for air and noise emission standards. | Low Sulphur Diesel is being used in the DG sets and all the conditions stipulated for the emission are being complied. DG sets are maintained in good condition to minimize the chances of pollution from the DG sets. The monitoring reports of DG noise and DG stack are attached as Annexure-I . |
| 37. | Alternate technologies to chlorination (for disinfection of waste water) including methods like ultra violet radiation, Ozonation etc. shall be examined and a report submitted with justification of selected technology. | Not applicable. The wastewater generated from the project site will be treated in a in-house STP of 600 KLD. |
| 38. | The green belt design along the periphery of the plot shall achieve attenuation factor confirming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitable landscaped and covered with vegetation of indigenous variety. | Green belt design shall achieve attenuation factor confirming to the day and night standards prescribed for residential land use. Open space inside the plot shall be landscape and covered with the vegetation. The landscape plan has been submitted with the previous report. |
| 39. | The construction of the building and the consequent increase traffic load should be such that the micro climate of the area is not adversely affected. | Building is being constructed in such a way that micro climate of the area is not affecting. |
| 40. | The building should be design so as to take sufficient safeguards regarding seismic zone sensitivity. | The project site falls in seismic zone IV, as high damage risk zone as per seismic zone map. The construction material of the project shall be Earthquake resistant. |
| 41. | High rise buildings should obtain clearance from aviation department or concerned authority. | Height clearance from Airport Authority of India has been obtained. Copy of the same is enclosed as Annexure-IV . |
| 42. | Suitable measures shall be taken to restrain the development of small commercial activities should be restricted to special areas earmarked for the purpose. | Possible steps are taken to restrict the development of the small commercial activities around the project site. |
| 43. | It is suggested that literacy program for weaker section of society/ women/ adults (including domestic help) and under privileged children could provided in formal way. | Literacy program and awareness towards environment is being provided to weaker sections of society and working family in and around the project site. |

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| 44. | The use of compact fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted. | Compact fluorescent lamps will be used. Damaged and used CFLs would be segregated properly and will be disposed off as per the Guidelines provided by CPCB "(Guideline for Environmentally Sound Mercury Management in CFL Lamp Sectors-CPCB)". |
| 45. | It shall be ensured that all street and park lighting is solar powered 50% of the same may be provided with dual (solar/electrical) alternatives. | It shall be ensured that all street and park lighting is solar powered. Solar lighting/Electrical power dual mode shall be proposed for open spaces signage, common areas, landscape areas, signage, entry gates and boundary walls etc. There will be optimum use of skylights. |
| 46. | Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification. | Solar water heater shall be installed to the maximum possible capacity during the operational phase of the project. Plan will be submitted in due course of time. |
| 47. | Treated effluents shall be maximally reused to aim for zero discharge, where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water. | Treated water will be used for flushing, horticulture and recreational purposes. Some portion of the wastewater after primary treatment will be sent to CSTP. |
| 48. | The treated effluent should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP, it unable, necessary permission from authorities should be taken. | Treated wastewater will be used for horticultural and other purposes. Some portion of the wastewater after primary treatment will be sent to CSTP. No portion of wastewater shall be sent to public drain. |
| 49. | Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents. | All vehicles at the site are being operated during non-peak hours only. A direction is issued for proper maintenance of the vehicle at the site. Pollution Under Check certified vehicles are being operated at the site. It is also ensured that all vehicles must meet the applicable air and noise emission standards all the time. |



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| 59. | Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk. | Electrical waste would be managed as per E-waste Management Rules, 2016 so that it could not impose environmental risk. |
| 60. | The use of suitably processed plastic waste in the construction of road should be considered. | The use of suitably processed plastic waste in the construction of roads shall be considered. |
| 61. | Displaced persons should be suitably rehabilitated as per prescribe norms. | Rehabilitation is not required because no person is losing their habitat due to the project activity. |
| 62. | Dispensary for first aid shall be provided. | A readily available first aid kit including an adequate supply of sterilized dressing materials and appliances has been provided at site. |
| 63. | Safe disposal arrangement of used toiletries item in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures. | As it is a group housing project, this condition is not applicable. However, the toiletries item will be provided to staff, visitors and guests of VVIP Homes. |
| 64. | Diesel generating set stacks should be monitored for CO and HC. | Diesel generating set stacks has been monitored for CO and HC. Monitoring results are attached as Annexure-I . |
| 65. | Ground water downstream of rain water harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand pumps should be provided for sampling. The monitoring is to be done both in pre & post monsoon seasons. | There will not be possibility of contamination as the distance between STP and RWH pits will be optimum. The sampling will be done for ground water and testing report will be submitted with half yearly compliance report. |
| 66. | The green belt shall consist of 50% trees & 25% shrubs and 25% grasses as per MoEF norms. | The green belt shall consist of 50% trees & 25% shrubs and 25% grasses as per MoEF norms. A landscape plan has been submitted with previous report. |
| 67. | A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks. | A separate electric meter will be provided to monitor consumption of energy for the operation of sewage/effluent treatments in tanks. |
| 68. | An energy audit should be annually carried out during the operational phase and submitted to the authority. | An energy audit would be annually carried out during the operational phase and submitted to the authority. |

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| 50. | All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and given, shall be automatically deemed to have been cancelled. | This condition has been complied. |
| 51. | Parking areas should be in accordance with the norms of MoEF, Government of India. Plans may be drawn up accordingly and submitted. | Parking areas shall be in accordance with the norms of MoEF, Government of India. The parking plan have been submitted with the previous report. |
| 52. | The location of STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted. | Location of STP will be maintained in such a way that it will not cause any odor problem for human habitation in the vicinity. |
| 53. | The Environment Management Plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan. | The Environment Management Plan has been prepared which includes the capital and recurring costs on various activities and management issues in line to participate residents also in the implementation of the environment management plan. The Environmental Management Plan has been already submitted with previous report. |
| 54. | Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed. | Sludge shall be transported/ disposed for agriculture/horticulture purpose. The sludge generated from STP will be used in horticulture as manure. |
| 55. | Status of project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided. | Construction of the project shall be completed within the stipulated time frame after obtaining all applicable clearances from the Govt. authorities. Recent photographs of the project site are enclosed as Annexure- V . |
| 56. | Specific location along with dimensions with reference to STP, Parking open areas and green belt etc. should be provided on the layout plan. | A layout plan demarcated the surface parking, green area and recharge structures has been submitted with the previous report. |
| 57. | The DG sets shall be so installed so as to confirm to prescribe standards stack height and regulations and also to the noise standards as prescribed. Details should be submitted. | Stack height and emission of noise will be maintained as per the prescribed standards of CPCB. The monitoring reports are enclosed as Annexure-I . |
| 58. | E-Waste Management should be done as per MoEF guidelines. | E-Waste Management would be done as per MoEF guidelines. |

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| 59. | Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk. | Electrical waste would be managed as per E-waste Management Rules, 2016 so that it could not impose environmental risk. |
| 60. | The use of suitably processed plastic waste in the construction of road should be considered. | The use of suitably processed plastic waste in the construction of roads shall be considered. |
| 61. | Displaced persons should be suitably rehabilitated as per prescribe norms. | Rehabilitation is not required because no person is losing their habitat due to the project activity. |
| 62. | Dispensary for first aid shall be provided. | A readily available first aid kit including an adequate supply of sterilized dressing materials and appliances has been provided at site. |
| 63. | Safe disposal arrangement of used toiletries item in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures. | As it is a group housing project, this condition is not applicable. However, the toiletries item will be provided to staff, visitors and guests of VVIP Homes. |
| 64. | Diesel generating set stacks should be monitored for CO and HC. | Diesel generating set stacks has been monitored for CO and HC. Monitoring results are attached as Annexure-I . |
| 65. | Ground water downstream of rain water harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand pumps should be provided for sampling. The monitoring is to be done both in pre & post monsoon seasons. | There will not be possibility of contamination as the distance between STP and RWH pits will be optimum. The sampling will be done for ground water and testing report will be submitted with half yearly compliance report. |
| 66. | The green belt shall consist of 50% trees & 25% shrubs and 25% grasses as per MoEF norms. | The green belt shall consist of 50% trees & 25% shrubs and 25% grasses as per MoEF norms. A landscape plan has been submitted with previous report. |
| 67. | A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks. | A separate electric meter will be provided to monitor consumption of energy for the operation of sewage/effluent treatments in tanks. |
| 68. | An energy audit should be annually carried out during the operational phase and submitted to the authority. | An energy audit would be annually carried out during the operational phase and submitted to the authority. |

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| 69. | Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance. | Proponent will obtain ISO: 14001 certification in due course of time. |
| 70. | Appropriate safety measures should be made for accidental fires. | Adequate safety measures for accidental fires are being taken care off. |
| 71. | Smoke meters should be installed as warning measures for accidental fires. | Smoke meters will be installed as warning measures for accidental fires. |
| 72. | Project falling within 10 km area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked. | The project site does not fall within 10 km area of Wild Life Sanctuary. |

PART-B: SPECIFIC CONDITIONS

| | | |
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| 1. | The proponent shall submit the copy of structural safety certificate/fire NOC showing the details of blocks/towers etc. duly vetted by competent authority. | The fire NOC showing the details of block/towers etc. is enclosed as Annexure-X . |
| 2. | 03 in peripheral green shall be provided around the project inside the project boundary. | 03 in peripheral green will be provided around the project inside the project boundary. |
| 3. | Parking provisions as per development authority bye-laws should be made. | Parking provisions are proposed as per Greater Noida development authority bye-laws. |
| 4. | Revised road section as per norms showing all services in view of fire tender movement. | Revised road section are proposed as per norms showing all services in view of fire tender movement. |
| 5. | Construction material should be recycled/utilized for internal roads. | Construction material is being utilized for internal roads. |
| 6. | 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt. | 15% area of the total plot area is compulsorily made available for the green belt development including the peripheral green belt. |
| 7. | Project falling within 10 km area of wild life sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even the eco-sensitive zone is not earmarked. | The project site does not fall within 10 km area of Wild Life Sanctuary. |

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| 8. | Criteria/norms provided by competent authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement. | The project site fall in seismic zone IV as per seismic map. The structure of the building will be maximum Earthquake resistant. |
| 9. | For the treatment of total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% wastewater is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization. | A full-fledged STP is proposed with 20% more capacity than wastewater generated during operation phase. 100% wastewater will be treated in captive STP conforming to prescribed standards of receiving body for designated use. |
| 10. | Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water. | Dual plumbing system is proposed for the group housing project. The water requirement for flushing and horticulture will be fulfilled by recycled water (treated wastewater) while there will be a fresh water supply for drinking and other domestic purpose. |
| 11. | Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest outlet. Operation and the maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal. | Dedicated power supply for STPs will be ensured during operational phase of the project. Sludge of STP will be used in-house as manure and surplus manure will be given to nearby farmers. |
| 12. | Total cost of the project is 498 crores. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports. | A copy of resolution for ECR activities has been already submitted with previous report. |



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| 13. | LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stair cases. | LEDs will be used in all common areas and corridors. There is a provision of 100% solar lighting in the open areas/ stair cases. |
| 14. | Parking guideline as per Noida Development Authority should be followed. Parking for disabled persons should be explored. | The parking provisions has been proposed ad per the Noida Development Authority bye laws |
| 15. | All entry/exit point should be bell mouth shaped. | All entry/exit point will be bell mouth shaped. |
| 16. | To discharge excess treated wastewater into public drainage system, permission from the competent authority to be taken prior to any discharge. | The permission to discharge the excess treated wastewater into public drainage system from competent authority will be taken during the operational phase of the project. |
| 17. | 100% provision of rainwater harvesting into be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB. | 100% provision of rainwater harvesting into be made. |
| 18. | An underground Pucca tank for collection/reuse of rainwater may be constructed. | An underground Pucca tank for collection/reuse of rainwater will be constructed. |
| 19. | Height of the stack should be provided based on combined DG sets capacity and be 6 mt. higher than the tallest building. | Height of the stack will be provided based on combined DG sets capacity and be 6 mt. higher than the tallest building. |
| 20. | Post project monitoring for air, water (surface + ground), Stack noise of DG sets, STP to be carried out as CPCB guidelines. | Post project monitoring for air, water (surface + ground), Stack noise of DG sets, STP will be carried out as CPCB guidelines. |
| 21. | Creche to be provided during the construction/operation phase. | A Creche has been provided at site during the construction phase. |
| 22. | Provision of separate room for senior citizen with proper amenities shall be made. | Provision of separate room for senior citizens with proper amenities will be made. |
| 23. | Protection shall be provided on the windows of the high rise flats for security of residents. | Protection will be provided on the windows of the high rise flats for security of residents. |
| 24. | Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the permission from the competent authority. | The occupancy will be allowed only after achieving the permission from competent authority. |

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| | | |
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| 25. | The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law. | The project proponent will ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law. |
| 26. | For any extraction of ground water, prior permission from CGWB shall be taken. | The permission from Uttar Pradesh Ground Water Department (UPGWD) will be taken if case of groundwater extraction as CGWA is not regulating Uttar Pradesh. |
| 27. | Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction. | Sprinkler for curing and quenching and ready mix concrete for construction are being used at site. |
| 28. | Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose. | Only treated water will be used for irrigation purpose and no fresh water will be used for the same. |
| 29. | Mobile toilets, safe drinking water facility, sanitation facility and eco-friendly fuels etc. shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes. | Mobile toilets, safe drinking water facility, sanitation facility and eco-friendly fuels etc. are being available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes. |



Compliance Report w.r.t. MoEF 2010 guidelines and NGT Directions

1.0. Introduction

M/s Solitaire Infrahome Pvt. Ltd. is going to expand Group Housing Project "VVIP Homes" which is a premium group housing project located at Plot No. GC-03k/GH-03, Sector-16C, Noida Extension, Greater Noida, Uttar Pradesh. The entire project has been planned in such a manner that all the modern lifestyle requirements are perfectly fulfilled.

The project has been granted the environmental clearance by UPSEIAA vide ref no. 1692/Parya/SEAC/3097/2015/DD(Sh.) dated 06 January 2016.

2.0. Project Site and Surroundings

The project site is well connected to Ghaziabad-Greater Noida Highway. Location Map showing site surroundings is shown as Figure-1.



Figure 1. Project site earmarked on Google map



3.0. Present Status of the Project

Construction of Tower C to J has been completed while Tower A and B are yet to be constructed.

4.0. Compliance to EIA guidance manual 2010 of MoEF

| S. No. | Points as per EIA guidance manual | Compliance Status |
|-----------|---|---|
| A. | Air Environment | |
| 1. | Wind erosion is a serious problem in areas where the ground is virtually bare and devoid of vegetation. Vegetation methods are found to be most effective in the form of windbreaks and shelterbelts. | The exposed areas are sprinkled with STP treated water to prevent soil erosion due to the wind. Vegetation will be developed during the operational phase of the project. The site will be enclosed with 3 m high barricade wall around the project boundary which will act as a wind breaker. |
| 2. | Sprinkling of water and fine spray from nozzles to suppress the dust. | Water sprinkling is being carried out to suppress the dust at site regularly. |
| 3. | On-road inspection should be done for black smoke generating machinery. | All the machineries deployed at site are of high standard and comply with emission and noise standards. However, on-road inspection will be carried out periodically. |
| 4. | Promotion of use of cleaner fuel should be done. | Ultra-low sulphur diesel (sulphur content less than 50 ppm) is being used at site for running of DG sets, vehicles and construction machineries. |
| 5. | All DG sets should comply emission norms notified by MoEF. | All DG sets will comply emission norms notified by MoEF. |
| 6. | Vehicles having pollution under control certificate may be allowed to ply. | Vehicles having pollution under control certificate are only allowed to ply for construction activities. |
| 7. | Use of covering sheet to prevent dust dispersion at buildings and infrastructure sites, which are being constructed. | The exposed areas are sprinkled with STP treated water to prevent soil dispersion due to the wind. |
| 8. | Use of covering sheets should be done for trucks to prevent dust dispersion from the trucks, implemented by district offices. | The trucks carrying construction materials will be covered with tarpaulin and plastic sheets to prevent the dust dispersion. |



| | | |
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| 9. | Paving is a more permanent solution to dust control, suitable for longer duration projects. High cost is the major drawback to paving. | The access roads have been covered with gravels to prevent the dust emission during the construction phase while all internal roads and walkways will be permanently paved after completing the construction. |
| 10. | Reducing the speed of a vehicle to 20 kmph can reduce emissions by a large extent. Speed bumps are commonly use to ensure speed reduction. In cases where speed reduction cannot effectively reduce fugitive dust, it may be necessary to divert traffic to nearby paved areas. | The speed of the vehicles is restricted to 20 kmph within the project site. |
| 11. | Material storages/warehouses care should be taken to keep all material storages adequately covered and contained so that they are not exposed to situations where winds on site could lead to dust /particulate emissions. Fabrics and plastics for covering piles of soils and debris is an effective means to reduce fugitive dust. | Construction material such as, cement, sand, and aggregates are not being stored at site as ready-mix concrete is being used for concrete work which is transported from the onsite batching plant. |
| B. Noise Environment | | |
| 1. | Setting up the barriers: National Building Code 2005 suggests that design solutions such as barrier blocks should be used to reduce external LA10 noise levels to at least 60 - 70 dB (A) at any point 1.0 m from any inward looking facade. | The project site is enclosed with 3 m high barricade wall around the project boundary to reduce external noise levels. |
| C. Water Environment | | |
| 1. | Curing water should be sprayed on concrete structures; free flow of water should not be allowed for curing. | STP treated water will be sprayed on concrete structures. |
| 2. | After liberal curing on the first day, all concrete structures should be painted with curing chemical to save water. This will stop daily water curing hence save water. | This practice is being followed to the best of use. |
| 3. | Concrete structures should be covered with thick cloth/gunny bags and then water should be sprayed on them. This would avoid water rebound and will ensure sustained and complete curing. | This practice is being followed to the best of use. |
| 4. | Ponds should be made suing cement and sand mortar to avoid water flowing away from the flat surface while curing. | This practice is being followed to the best of use. |
| 5. | Water ponding should be done on all sunken slabs; this would also highlight the importance of having an impervious formwork. | This practice is being followed to the best of use. |



| D. | Air Environment | |
|----|--|--|
| 1. | Every builder or owner shall put tarpaulin on scaffolding around the area of construction and the building. No person including builder, owner can be permitted to store any construction material particularly sand on any part of the street, roads in any colony. | Tarpaulin cover is being provided around the area of construction and building, wherever required. No person is permitted to store any construction material particularly sand on any part of the street, roads in any colony. |
| 2. | The construction material of any kind that is stored in the site will be fully covered in all respects so that it does not disperse in the air in any form. | Tarpaulin cover is being provided around the area of construction and building, wherever required. |
| 3. | All the construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere, in any form whatsoever. | All the construction material and debris is being carried in the trucks which are fully covered so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere, in any form whatsoever. |
| 4. | The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf. | All necessary precautions are adopted to control the dust emissions. Water sprinkling at site is carried out regularly at sit for dust suppression. |
| 5. | The vehicles carrying construction material and construction debris of any kind should be cleaned before it is permitted to ply on the road after unloading of such material. | "Wheel Washing Bay" is provided at main entry road of the batching plant site. Wheels of construction materials vehicles are washed before it is permitted to ply on the road after unloading of such material. |
| 6. | Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with mask to prevent inhalation of dust particles. | Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris are being provided with personal protective equipments (PPEs) including mask to prevent inhalation of dust particles. |
| 7. | Every owner and or builder shall be under obligation to provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and debris relatable to dust emission. | A full-fledged first-aid kit is always available at the construction site and the regular medical check-up of construction workers are conducted periodically. |

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| 8. | It shall be the responsibility of every builder to transport construction material and debris waste to construction site, dumping site or any other place in accordance with rules and in terms of this order. | The construction material and debris will be disposed off in accordance with Construction and Demolition Waste Management Rules 2016, if generated. |
| 9. | All to take appropriate measures and to ensure that the terms and conditions of the earlier order and these orders should strictly comply with by fixing sprinklers, creations of green air barriers. | The water sprinkling is being carried out regularly at site. |
| 10. | Compulsory use of wet jet in grinding and stone cutting. | This condition will be complied. |
| 11. | Wind breaking walls around construction site. | The wind breaking wall of 3 m around the project site is provided. |
| 12. | All the builders who are building commercial, residential complexes which are covered under the EIA notification, 2006 shall provide green belt around the building that they construct. All authorities shall ensure that such green belts are in existence prior to issuance of occupancy certificate. | Greenbelt will be developed at the end of construction stage as per the approved building plan. |



NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured Future

TEST CERTIFICATE

| | | |
|------------------------------|---------------|---------------|
| Test Report of | Report Code | Date of Issue |
| Ambient Air Quality Analysis | AAQ-140622-01 | 18/06/2022 |

ISSUED TO: EXPANSION OF GHP VVIP HOMES
Address: At Plot No. 03K/GH -03, Sector - 16 C, Noida Extension, Greater Noida, U.P.

Sampling & Analysis Data

Sample Drawn By : Laboratory
Date of Sampling : 13/06/2022
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 14/06/2022 to 18/06/2022
Sampling Location : On Project Site
Average Flow Rate of SPM (m³/min.) : 1.10
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

| S. No. | Parameter | Test Method | Results | Units | Limits as per Environment (Protection) Act. |
|--------|---|--------------------|---------|--------------------|---|
| 1. | Particulate Matter (PM ₁₀) | IS:5182 Part-XXIII | 96.35 | µg /m ³ | 100.0 |
| 2. | Particulate Matter (PM _{2.5}) | IS:5182 Part-XXIV | 47.16 | µg /m ³ | 60.0 |
| 3. | Sulphur dioxide (as SO ₂) | IS:5182 Part-II | 21.27 | µg /m ³ | 80.0 |
| 4. | Nitrogen dioxide (as NO ₂) | IS:5182 Part-VI | 35.09 | µg /m ³ | 80.0 |

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Anjali vaid
CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
E.: noida.laboratory@gmail.com, info@noidalabs.com **W.:** www.noidalabs.com



Date: 02/04/2022

To,

The Senior Manager - Jal.
Greater Noida Industrial Development Authority
Circuitam, Budh Nagar, U.P.

Subject: Request for issuing Denied letter of Complete or partial supply of fresh water.

Dear Sir,

With reference to subject matter we wish to clarify that our daily fresh water requirement is 385KLD as per Environmental clearance granted by State Level Environmental Impact Assessment Authority, Uttar Pradesh. We are not getting fresh water supply from GNIDA and require a denied letter for non supply or partial supply of fresh water to our project situated at Plot No. GC-03K/GC-03, Sector-16C, Noida Extension, Greater Noida.

Kindly acknowledge the same and issue us a denied letter so that we can approach Uttar Pradesh Ground Water Department for abstraction of ground water to fulfil fresh water requirement of our residents.

Thanking You

For Solitaire Infrahome Pvt Ltd

Solitaire Infrahome Pvt. Ltd.

Authorized Signatory

Stamp: 1094/2022
Date: 02/04/2022
Signature: [Handwritten]



Analyzing for an Assured Future

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TEST CERTIFICATE

ANNEXURE-1
A-15

| | | |
|--------------------|---------------|---------------|
| Test Report of | Report Code | Date of Issue |
| D.G Stack Emission | ST-140522-012 | 20/05/2022 |

Issued To: M/s Solitaire Infrahome Pvt. Ltd.
 Address: VVLP Homes, 3K, Sector - 16 C, Gh- 3, Greater Noida (West), G. B. Nagar

SAMPLING & ANALYSIS DATA

Sample drawn on : 14/05/2022
 Sample Drawn By : NTL
 Sample description : Stack Emission
 Sampling Time : 30 minutes
 Sampling Plan & Procedure : SOP/SE/09
 Analysis Duration : 14/05/2022 to 20/05/2022
 Stack Temperature (°C) : 158
 Source of Emission : Stack Attached to D.G. No. - 01
 Capacity : 500 KVA
 Sr. No. : 0214K0724J3
 Fuel Consumption : 67 l/hr
 Type of Fuel used : HSD
 Operating Load : Normal
 Type of Stack : Metal circular
 Diameter of Stack (mm) : 150
 Height of Stack from ground level(meter) : 64.0
 Average Velocity of Flue Emission (m/s) : 10.6

TEST RESULT

| S.N. | Parameter | Test Method | Results | Units | Emission limits |
|------|-------------------------------------|--------------------|---------|---------------------|-----------------------|
| 1. | Particulate Matter (PM) | IS:11255(Part-1) | 0.126 | g/kw-hr | Upto 800 KW DG 0.3 |
| 2. | Sulphur dioxide (SO ₂) | IS:11255(Part-2) | 10.18 | mg /Nm ³ | Limit not specified |
| 3. | Nitrogen dioxide (NO ₂) | IS:11255(Part-7) | 5.02 | g/kw-hr | 9.2 |
| 4. | Carbon monoxide (as CO) | USEPA Method No.10 | 0.46 | g/kw-hr | 3.5 |
| 5. | Hydrocarbon (HC) | GC-FID | 0.110 | g/kw-hr | 1.3 |

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

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TEST CERTIFICATE

| | | |
|---------------------------|----------------------|----------------------|
| Test Report of | Report Code | Date of Issue |
| D,G Stack Emission | ST-140522-014 | 20/05/2022 |

Issued To: M/s Solitaire Infrahome Pvt. Ltd.
Address: VVLP Homes, 3K, Sector - 16 C, Gb- 3, Greater Noida (West), G. B. Nagar

SAMPLING & ANALYSIS DATA

Sample drawn on : 14/05/2022
 Sample Drawn By : NTL
 Sample description : Stack Emission
 Sampling Time : 30 minutes
 Sampling Plan & Procedure : SOP/SE/09
 Analysis Duration : 14/05/2022 to 20/05/2022
 Stack Temperature (°C) : 126
 Source of Emission : Stack Attached to D.G.
 Capacity : 200 KVA
 Fuel Consumption : 22 l/hr
 Type of Fuel used : HSD
 Operating Load : Normal
 Type of Stack : Metal circular
 Diameter of Stack (mm) : 150
 Height of Stack from ground level(meter) : 64.0
 Average Velocity of Flue Emission (m/s) : 8.6

| TEST RESULT | | | | | |
|-------------|-------------------------------------|--------------------|---------|---------------------|-----------------------|
| S.N. | Parameter | Test Method | Results | Units | Emission limits |
| 1. | Particulate Matter (PM) | IS:11255(Part-1) | 0.118 | g/kw-hr | Upto 800 KW DG 0.3 |
| 2. | Sulphur dioxide (SO ₂) | IS:11255(Part-2) | 8.34 | mg /Nm ³ | Limit not specified |
| 3. | Nitrogen dioxide (NO ₂) | IS:11255(Part-7) | 4.12 | g/kw-hr | 9.2 |
| 4. | Carbon monoxide (as CO) | USEPA Method No.10 | 0.38 | g/kw-hr | 3.5 |
| 5. | Hydrocarbon (HC) | GC-FID | 0.096 | g/kw-hr | 1.3 |

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.


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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office :

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TEST CERTIFICATE

| | | |
|-----------------------|--------------------|----------------------|
| Test Report of | Report Code | Date of Issue |
| Waste Water | WW-140522-016 | 20/05/2022 |

Issued To: M/s Solitaire Infrahome Pvt. Ltd.
Address: VVLP Homes, 3K, Sector - 16 C, Gh- 3, Greater Noida (West), G. B. Nagar

SAMPLING & ANALYSIS DATA

Sample Received On : 14/05/2022
 Sample Collected By : NTL
 Sample Description : STP Inlet
 Sample Quantity/Packing detail : 2 lt/Plastic Cane
 Weather Conditions : Normal
 Analysis Duration : 14/05/2022 to 20/05/2022

| TEST RESULTS | | | |
|---|-----------------------|---------|-------|
| Parameter | Test Method | Results | Units |
| pH | IS:3025(Part-11):1983 | 7.34 | - |
| Total Suspended Solid | IS:3025(Part-17):1984 | 212.0 | mg/l |
| Chemical Oxygen Demand (as O ₂) | APHA 5220 B:2005 | 538.0 | mg/l |
| Biological Oxygen Demand (as O ₂) | IS:3025(Part-44):1993 | 260.0 | mg/l |
| Oil & grease | IS:3025(Part-39):1984 | 4.2 | mg/l |

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.


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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

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TEST CERTIFICATE

| | | |
|----------------|---------------|---------------|
| Test Report of | Report Code | Date of Issue |
| Waste Water | WW-140522-017 | 20/05/2022 |

Issued To: M/s Solitaire Infrahome Pvt. Ltd.
 Address: VVLP Homes, 3K, Sector – 16 C, Gh- 3, Greater Noida (West), G. B. Nagar

SAMPLING & ANALYSIS DATA

Sample Received On : 14/05/2022
 Sample Collected By : NTL
 Sample Description : STP Outlet
 Sample Quantity/Packing detail : 2 lt/Plastic Cane
 Weather Conditions : Normal
 Analysis Duration : 14/05/2022 to 20/05/2022

TEST RESULTS

| Parameter | Test Method | Results | Units | Limits as per CPCB norms |
|---|-----------------------|---------|-------|--------------------------|
| pH | IS:3025(Part-11):1983 | 7.79 | - | 5.5-9.0 |
| Total Suspended Solid | IS:3025(Part-17):1984 | 21.0 | mg/l | 100.0 |
| Chemical Oxygen Demand (as O ₂) | APHA 5220 B:2005 | 76.0 | mg/l | 250 |
| Biological Oxygen Demand (as O ₂) | IS:3025(Part-44):1993 | 18.0 | mg/l | 30 |
| Oil & grease | IS:3025(Part-39):1984 | <1.0 | mg/l | 10 |

Remarks: Test parameters coming in under limit, prescribe limits are given by MoEF/Central Pollution Control Board.

Notes:

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Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office :

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Analyzing for an Assured Future

TEST CERTIFICATE

ANNEXURE A-15

| | | |
|----------------|--------------|---------------|
| Test Report of | Report Code | Date of Issue |
| Ambient Noise | AN-140622-02 | 18/06/2022 |

ISSUED TO: EXPANSION OF GHP VVIP HOMES
Address: At Plot No. 03K/GH -03, Sector – 16 C, Noida Extension, Greater Noida, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 13/06/2022
 Sample Drawn By : Laboratory
 Sample Location : On Project Site
 Sample Received On : 14/06/2022
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

| S. No | Test Parameters | Results | Units | Requirement (as per CPCB Guidelines Limits in dB (A) Leg | | |
|-------|---|---------|-------|--|----------|------------|
| | | | | Category of Area/ Zone | Day Time | Night Time |
| 1. | EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM) | 65.4 | dB(A) | Industrial Area | 75 | 70 |
| | | | | Commercial Area | 65 | 55 |
| 2. | EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM) | 50.2 | dB(A) | Residential Area | 55 | 45 |
| | | | | Silence Zone | 50 | 40 |

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Anjali void
 CHECKED BY

NTL
 AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
 Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
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TEST CERTIFICATE

| | | |
|----------------|-------------|---------------|
| Test Report of | Report Code | Date of Issue |
| Water | W-140622-03 | 18/06/2022 |

ISSUED TO: EXPANSION OF GHP VVIP HOMES
Address: At Plot No. 03K/GH -03, Sector - 16 C, Noida Extension, Greater Noida, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory
 Sample Received Date : 14/06/2022
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 14/06/2022 to 18/06/2022
 Sampling Location : On Project Site
 Sample Description : Ground Water

RESULTS

Essential test as per IS:10500-2012

| S. No. | Parameter | Test Method | Results | Units | Desirable Limit | Extended Limit |
|--------|--|------------------|-----------|-------|-----------------|----------------|
| 1. | pH | IS:3025(Part-11) | 7.26 | - | 6.0 - 9.0 | - |
| 2. | Colour | IS:3025(Part-4) | <5.00 | Hazen | 5 | 15 |
| 3. | Odour | IS:3025(Part-5) | Agreeable | - | Agreeable | Agreeable |
| 4. | Taste | IS:3025(Part-8) | Agreeable | - | Agreeable | - |
| 5. | Turbidity | IS:3025(Part-10) | <1.00 | NTU | 1 | 5 |
| 6. | Total Hardness (as CaCO ₃) | IS:3025(Part-21) | 218.2 | mg/l | 200 | 600 |
| 7. | Chloride (as Cl) | IS:3025(Part-32) | 41.50 | mg/l | 250 | 1000 |
| 8. | Calcium (as Ca) | IS: 3025 (P- 40) | 28.16 | mg/l | 75 | 200 |
| 9. | Iron (as Fe) | IS:3025(Part-52) | 0.21 | mg/l | 1.0 | No Relaxation |
| 10. | Nitrate (as NO ₃) | IS: 3025 (P- 34) | 6.88 | mg/l | 45 | No Relaxation |
| 11. | Total Dissolved Solid | IS:3025(Part-16) | 576.0 | mg/l | 500 | 2000 |
| 12. | Alkalinity (as Ca CO ₃) | IS: 3025 (P- 23) | 254.0 | mg/l | 200 | 600 |
| 13. | Sulphate (as SO ₄) | IS: 3025 (P- 24) | 46.12 | mg/l | 200 | 400 |

MICROBIOLOGICAL REQUIREMENT

RESULTS

| S.No. | Parameter | Test Method | Results | Required as per IS-10500:2012 |
|-------|--------------------------|-------------|---------|-------------------------------|
| 1. | <i>Escherichia coli</i> | IS-15185 | Absent | Absent/100ml |
| 2. | <i>Coliform Bacteria</i> | IS-15185 | Absent | Absent/100ml |

Notes:

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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer

Anjali void
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AUTHORIZED SIGNATORY

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Analyzing for an Assured Future

TEST CERTIFICATE

ANNEXURE - A - 16

| | | |
|--------------------------------|-----------------------------|-----------------------------|
| Test Report of Soil Quality | Report Code SQ-140622-04 | Date of Issue 18/06/2022 |
|--------------------------------|-----------------------------|-----------------------------|

ISSUED TO: EXPANSION OF GHP VVIP HOMES
Address: At Plot No. 03K/GH -03, Sector - 16 C, Noida Extension, Greater Noida, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory
 Sample Received Date : 14/06/2022
 Sample Quantity : 2.0 kg
 Analysis Duration : 14/06/2022 to 18/06/2022
 Sampling Location : On Project Site
 Sample Description : Soil Quality

| Sl. No. | Parameters | Unit | Results | Test Method | |
|---------|--|----------------------|-------------|------------------|----------|
| 1. | pH | - | 7.38 | IS:2720(Part-26) | |
| 2. | Electrical Conductivity at 25° C (1:5suspension) | µmhos/cm | 426 | IS:2720(Part-21) | |
| 3. | Sodium (as Na) | (mg/kg) | 78.0 | STP/SOIL | |
| 4. | Water holding capacity | (%) by mass | 25.20 | STP/SOIL | |
| 5. | Potassium (as K) | (kg/ha) | 145.0 | STP/SOIL | |
| 6. | Texture | Sand | (%) by mass | 60.0 | STP/SOIL |
| 7. | | Clay | (%) by mass | 18.0 | STP/SOIL |
| 8. | | Silt | (%) by mass | 22.0 | STP/SOIL |
| 9. | Calcium (as Ca) | (mg/kg) | 1245.0 | STP/SOIL | |
| 10. | Magnesium (as Mg) | (mg/kg) | 610.0 | STP/SOIL | |
| 11. | Available Phosphorus (as P) | Kg/ha | 46.8 | STP/SOIL | |
| 12. | Bulk Density | (g/cm ³) | 1.26 | STP/SOIL | |

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer

Anjali vaid
 CHECKED BY



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UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :06/06/2019 To 06/06/2023

Ref No. - 53527/UPPCB/GreaterNoida(UPPCBRO)/CTE/GREATER NOIDA/2019 Dated:- 15/07/2019

To ,

Shri DINESH KUMAR
M/s SOLITAIRE INFRAHOME PVT LTD VVIP HOMES
PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER
NOIDA,GAUTAM BUDH NAGAR,201306
GREATER NOIDA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 4880068 dated - 12/03/2019. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

| Main Raw Material Details | | |
|---------------------------|------------------------|-----------------------|
| Name of Raw Material | Raw Material Unit Name | Raw Material Quantity |
| Building Material | Metric Tonnes/Day | |

C- Product with capacity :

| Product Detail | |
|-----------------------|------------------|
| Name of Product | Product Quantity |
| Group Housing Project | 172207.609 |

D- By-Product if any with capacity :

| By Product Detail | | | |
|--------------------|-----------|--------------------------|--------------------------|
| Name of By Product | Unit Name | Licence Product Capacity | Install Product Capacity |
| | | | |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details | | |
|-------------------------|----------------|-----------------|
| Source Type | Name of Source | Quantity (KL/D) |
| Municipal Supply | | 574.0 |

3. Quantity of effluent (In KLD) :

| Effluent Details | |
|--------------------|-----------------|
| Source Consumption | Quantity (KL/D) |
| Domestic | 574.0 |



Six Monthly
Environmental
Compliance Report
June-2022

1103

631

VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.





Six Monthly
Environmental
Compliance Report
June-2022

632
1104

VVIP Homes

Plot No. GC- 03K/GH-03, Sector- 16 C, Noida Extension,
Greater Noida, U.P.



Fig: Showing Full Coverage of Construction

1105

ANNEXURE

A-17

Date: 19/07/2022

VVIP

To,
The Director,
Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar
Lucknow-226010

Subject : Six-Monthly Environmental Compliance Report of the stipulated Environmental conditions/safeguards in the Environmental clearance letter and Environmental monitoring report for the group housing project "VVIP Homes" at Plot No. GC-03K/GH-03, Sector-16C, Noida Extension, Greater Noida, Uttar Pradesh.

Ref.: Environmental clearance Letter No. 1692/Parya/SEAC/3097/2015/DD(SH)/ Dated 06/01/2016

Dear Sir,

With reference to the State Environmental Impact Assessment Authority, Uttar Pradesh (U.P.) EC letter No. 1692/Parya/SEAC/3097/2015/DD(SH)/ Dated 06/01/2016 vide which it was asked to submit the compliance with the specific and general conditions.

In view of above, we are submitting a copy of the following information/documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/safeguards.
2. Environmental monitoring reports.

We fully assure you that we will comply with all conditions as specified in the Environmental clearance granted us.

Thanking You

For Solitaire Infrahome Pvt. Ltd.

For Solitaire Infrahome Pvt. Ltd.

Authorized Signatory

Authorized Signatory

CC:

1. The Member Secretary, UP PCB, Building No. TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow.
2. The Director, Regional Office, MoEFCC (Rentral Region), Kendriya, Bhawan, Aliganj, Lucknow.

Solitaire Infrahome Pvt. Ltd.

Off. : S-551, School Block, Shikaripur, Delhi-110092
Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
info@vvipspaces.com
www.vvipspaces.com

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8826-96-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

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Six Monthly Environmental Compliance Report June-2022

**VVIP Homes,
Plot No. GC- 03K/GH-03, Sector-
16 C, Noida Extension, Greater
Noida, U.P.**

**Submitted By: Solitaire Infrahome Pvt. Ltd.
Rajnagar Extension, NH-58, Ghaziabad, U.P.**

1107635

ANNEXURE
A-18

To,
The Director
Directorate of Environment, U.P.
Vineet Khanil-1, Gomti Nagar
Lucknow-226010

Date: 19/07/2022

VVIP

Subject : Six-Monthly Environmental Compliance Report of the stipulated Environmental conditions/safeguards in the Environmental clearance letter for the group housing project "VVIP Addresses" at Village- Noor Nagar, Sadik Nagar, Raj Nagar Extension, Ghazalbad Uttar Pradesh.

Ref : Environmental clearance Letter No. 147/Parva/SEAC/3091/2015/OSD(T) Dated 24/06/2016

Dear Sir,

With reference to the State Environmental Impact Assessment Authority, Uttar Pradesh (U.P.) EC letter No. 147/Parva/SEAC/3091/2015/OSD(T) Dated 24/06/2016 vide which it was asked to submit the compliance with the specific and general conditions.

In view of above, we are submitting a copy of the following information/documents for your kind perusal:


1. Point-wise compliance of the stipulated environmental conditions/safeguards.
2. Environmental monitoring reports.

We fully assure you that we will comply with all conditions as specified in the Environmental clearance granted us.

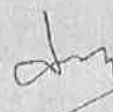
Thanking You

For Vibhor Vaibhav Infracore Pvt. Ltd.

For Vibhor Vaibhav Infra Home Pvt. Ltd.


Auth. Signatory

Authorized Signatory


03/08/22

विभोर वायभव इन्फ्रा होम प्राइवेट लिमिटेड
पर्यावरण प्रतिकूलता जांच
निमित्त खण्ड
लखनऊ-226010

CC:

1. The Member Secretary, UPPCB, Building No. TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow.
2. The Director, Regional Office, MoEFCC (Central Region), Kendriya, Bhawan, Aliganj, Lucknow.

Vibhav Infracore Pvt. Ltd.

F-551, School Block, Shakarpur, Delhi - 110092

Second Floor, VVIP Style, Raj Nagar Extension, NH-50, Ghazalbad - 201017 (U.P.)

tel@vvipspaces.com

www.vvipspaces.com

RERA No. - UPRERAPPJ2499 (Pinu, VVIP Addresses)
RERA No. - UPRERAHRJ3061 (Club VVIP Addresses)

GSTIN - : 09AABCF2720J1Z5
CIN - : U70101DL2007PTC170268

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

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Dear Sir,

The point wise compliance report of queries are as under.

1. Existing water pollution load is to be required.

Reply: Presently approx 381KLD waste water generated from occupancy in 8Towers

2. Existing air pollution load

Reply: There is no any continues Air Pollution load. We running DG only during power failure for necessary works.

3. Operational solid waste quantum is not provided.

Reply: Solid waste quantum is approx 2018Kg/Day

| Category | Occupancy | Kg per capita per day | Waste Generated (Kg/Day) |
|------------------|-----------|-----------------------|--------------------------|
| Resident | 3916 | 0.5 | 1958 |
| Staff | 239 | 0.025 | 5.975 |
| Visitors | 478 | 0.015 | 7.17 |
| Land Scape Waste | 3.27 acre | 0.2 Kg/Acre/Day | 0.654 |
| STP Sludge | | | 47 |

4. Efficacy of STP is to be computed.

Reply: Adequacy report of STP attached.

5. Analysis of inlet and outlet sample is incomplete in all parameter and can not be treated as complete adequacy test.

Reply: We have done analysis from NABL approved laboratory and within one month we will done analysis of waste from Board laboratory on payment basis and submit to your good office.

6. Comprehensive analyses of sample is required.

Reply: We have done analysis from NABL approved laboratory and within one month we will done analysis of waste from Board laboratory on payment basis and submit to your good office.

7. High COD values are unexplained.

Reply: The COD value is well within the prescribed limit and COD value on higher side may be due to Covid-19 pandemic the residents using extra sanitization and washing etc.

8. Operating water balance on monitored quantity has not been provided.

Reply: The Fresh water requirement is approx 470KLD and waste water generation is approx 381KLD. In our EC the fresh water consumption is approx 574 KLD and waste water generation is 467KLD.

9. Operational mass balance of solid waste generation and disposal is not provided.

Reply: Solid waste quantum is approx 2018Kg/Day

| Category | Occupancy | Kg per capita per day | Waste Generated (Kg/Day) |
|------------------|-----------|-----------------------|--------------------------|
| Resident | 3916 | 0.5 | 1958 |
| Staff | 239 | 0.025 | 5.975 |
| Visitors | 478 | 0.015 | 7.17 |
| Land Scape Waste | 3.27 acre | 0.2 Kg/Acre/Day | 0.654 |
| STP Sludge | | | 47 |

We have proper arrangement for solid waste disposal. Solid waste digester installed and organic solid waste converted in manure for green belt development.

Kindly acknowledge the same and do the needful please.

110937



Purlieus
Inc.



एन. एस. आई. सी
NSIC
ISO 9001 : 2008 Decide with Confidence



ISO
9001:2008
REGISTERED

TO WHOMSOEVER IT MAY CONCERN

This is to certify that the work of establishing 650 KLD S.T.P. at Plot No. GH-3/GC-3K, Sector-16C, Greater Noida – West (Project being developed by M/s. Solitaire Infrahome Pvt. Ltd.) is being undertaken by us. The feasibility report for the 650 KLD S.T.P is enclosed.

Enclosed – As above

M/s PURLIEUS INC.

Manager
Auth. Signatory

Website: www.purlieusinc.com

Regd. Off.: 10, Sharma Market, Sector 82, Noida (U.P.) 201304

Noida Off.: A4u, Sector 80, Noida 201304

Work Shop: K-462, Industrial Area-5, Kasna, Greater Noida- 201306

Tel. : 0120-6548002

Email : info@purlieusinc.com

purlieusinc@gmail.com

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ANNEXURE

A-19

VVIP

To,
 Chief Environmental Officer C-1
 Uttar Pradesh Pollution Control Board
 TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Dear Sir,

This is in reference to our CTO Rejection letter Ref No. 57908/UPPCB/GreaterNoida(UPPCBRO)/ CTO/both/GREATER NOIDA/2022 Dated : 17/09/2022. Kindly find below the point wise compliance as.

| Sr. No. | Objections | Compliance Status |
|---------|--|---|
| 1. | NOC from CGWA / UPGWD has not been obtained by the Project. | Application to CGWA submitted and due to change of Authority we again submitted application with UPGWD. As per UPGWD notification the pending application with CGWA treated as deemed to granted and application in UPGWD treated as renewal. |
| 2. | Project was found non complying with respect to the various provisions of the Water Act. | As per analysis report of STP from Govt approved laboratory all the parameters are well within prescribed standard |
| 3. | Project has not submitted the pointwise compliance of CTE, EC and has also not submitted the Audited Balance sheet for the current year. | Poinwise compliance of EC and CTO/CTE already submitted. Compliance of EC submitted half yearly. Last EC compliance reported submitted on dated 03/08/2022. CA certificate attached with application showing Fixed Assets+Current Assets-Current Liabilities. |

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
 Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
 NH-58, Ghaziabad - 201017 Uttar Pradesh
 E-mail Id : info@vvipspace.com
 Website : www.vvipspace.com

RERA No. : UPRERAPRJ3390 (P-II, VVIP Homes)
 RERA No. : UPRERAPRJ3977 (P-II, VVIP Homes)
 GSTIN : 09AAFCA3459H1ZK
 CIN : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
 Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

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VVIP

| | | |
|----|---|---|
| 4. | Display Board under the provisions of Construction and Demolition Rules, 2016 has not been installed. | Construction work already completed. Display board installed. |
| 5. | Project was found non complying with respect to the proper operation and maintenance of STP and installation of flow meter and Electric meter and log book records. | STP is well complying. All discrepancy already addressed. |
| 6. | Project was found non complying with respect to adverse impact on public and Environment. | All precautionary measures already taken as per law. |
| 7. | Project was found non complying with respect to the continuous and uninterrupted Data Supply from OCEEMS to the CPCB Server. | Not applicable as OCEEMS is mandatory for Large Scale Red Category of Industry. |

For SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

Authorized Signatory

For Solitaire Infrahome Pvt. Ltd.
Enclosure A/A


Authorised Signatory

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
E-mail Id : info@vvipspace.com
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RERA No. : UPRERAPRJ3390 (P-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (P-II, VVIP Homes)
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CIN : U70109DL2005PTC140262

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लखनऊ संख्य

856 / NGT-54/22

दिनांक 01/10/22

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ANNEXURE 19-A

A-20

राष्ट्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कामप्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppeb.in, फोन/फैक्स: 0120-232102

पंजीकृत नोटिस

मेसर्स वीएवीआईपीओ होम्स (मेसर्स सोलिटियर इफाहोन प्राइवेटि)
प्लॉट न०-जी०सी०-०३के/जीएच-०३, सेक्टर-१६सी,
ग्रेटर नोएडा, ग्रेटर नोएडा, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoan Pant & Aur vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा बेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 27.09.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 2 बोरवेल (क्षमता 7.5 एचपी, 10 एचपी) स्थापित पाये गये। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी।

कार्यालय अभिलेखों के अनुसार परियोजना को राज्य बोर्ड से संचालनाध्य सहमति जल एवं वायु प्राप्त है। राज्य बोर्ड से निर्गत सहमति जल एवं वायु के विशिष्ट शर्तों में परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संबंध में उ०प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र प्राप्त कर एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित क

भवदीय

(मुमन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (पत्र-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सोलिटियर दामोदरजीप्रसद, उ०प्र० भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विशिष्ट मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी



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दिनांक- 22/12/2022

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स,
बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर (उ०प्र०)

विषय- आपके पत्रांक 1099/एनजीटी-54/22 दिनांक 05/12/22 के सन्दर्भ में-

महोदय,

आपके कार्यालय द्वारा पत्रांक 1099/एनजीटी-54/22 दिनांक 05/12/22 के विषयक में आपको अवगत कराना चाहते हैं कि इसके सम्बंध में उ०प्र० भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण पत्र प्राप्त करने हेतु सी०जी०डब्लू०ए० में दिनांक 24/05/2017 को आवेदन स० 21-4/2172/उ०प्र०/आईएनएफ/2017 के माध्यम से पूर्व में ही आवेदन हो चुका है जिसके बाद आपके कार्यालय द्वारा दिनांक 07/09/2022 को सूचित किया गया कि हमें अनापत्ति प्रमाण पत्र प्राप्त करने के लिए उ०प्र० भू-गर्भ जल विभाग में आवेदन करना है। उसके उपरान्त हमारे द्वारा उ०प्र० भू-गर्भ जल विभाग में दिनांक 19/09/2022 को आवेदन किया जा चुका है जोकि अभी विचाराधीन है।

संलग्न

1. आवेदन प्रति सी०जी०डब्लू०ए०
2. आवेदन प्रति उ०प्र० भू-गर्भ जल विभाग

कृते सोलिटैयर इन्फ्राहोम प्रा० लि०

For Solitaire Infrahome Pvt. Ltd.

अधिकृत हस्ताक्षरी

22/12/2022
क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
ग्रेटर नोएडा।

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-58, Ghaziabad - 201017 Uttar Pradesh
E-mail Id : info@vviptspaces.com
Website : www.vvipgroup.in

RERA No. : UPRERAPRJ3390 (Ph-I, VVIP Homes)
RERA No. : UPRERAPRJ3977 (Ph-II, VVIP Homes)
GSTIN. : 09AAFCA3459H1ZK
CIN. : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030

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ANNEXURE

A-21

VVIP

To,
Chief Environmental Officer C-1
Uttar Pradesh Pollution Control Board
TC-12V Vibhuti Khand, Gomati Nagar, Lucknow

Date: 15/10/2022

Subject: Request for adjustment of Application fee submitted against Payment ID UP01522032918054590 & UP01522060415105194.

Dear Sir,

This is with reference to subject matter we have paid Rs. 200000/- (Rupees Two Lakh Only) & Rs. 100000/- (Rupees One Lakh Only) against our consolidated CTO application for Air and Water Consent. Some queries issued against our application and got rejected.

We again applying with requisite details/information and requested to adjust the application fee as per UPPCB rule and grant our consent validity accordingly.

Application fee acknowledgement receipt with Payment ID UP01522032918054590 (Rs. 200000/-) and Payment ID UP01522060415105194 (Rs. 100000/-) attached herewith and marked as Annexure-1.

Requested to acknowledge the same and do needful please.

Thanking You

For SOLITAIRE INFRAHOME PVT LTD VVIP HOMES

Authorized Signatory

For Solitaire Infrahome Pvt. Ltd.
Enclosure: A/A

Authorized Signatory

Page 1 of 1

Solitaire Infrahome Pvt. Ltd.

Regd. Off. : S-551, School Block, Shakarpur, Delhi-110092
Corp. Off. : Chamber No-02, Second Floor, VVIP Style, Raj Nagar Extension,
NH-56, Ghaziabad - 201017 Uttar Pradesh
E-mail Id : info@vvipspace.com
Website : www.vvipspace.com

RERA No. : UPRERAPRJ3390 (Pvt. VVIP Homes)
RERA No. : UPRERAPRJ3977 (Pvt. VVIP Homes)
GSTIN : 09AAFCA3459H1ZK
CIN : U70109DL2005PTC140262

Customer Care : +91 8826-90-2020 / 8826-92-2020
Sales & Marketing Enquiry : +91 8826-52-3030 / 8826-53-3030



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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TÇ-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010 .
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
167705/UPPCB/GreaterNoida(UPPCBRO)/CTO/both/GREATER
NOIDA/2022

Dated : 03/01/2023

To ,

M/S DINESH KUMAR
SOLITAIRE INFRAHOME PVT LTD VVIP HOMES
PLOT NO. GC-03K/GH-03, SECTOR-16-C, NOIDA EXTENSION, GREATER
NOIDA,GAUTAM BUDH NAGAR,201306
GREATER NOIDA

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 20/10/2022 and received on 20/10/2022 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 23/12/2022 . Your consent application is hereby refused due to following reason.

Reasons :-

1. As per the report of RO dated 22-12-2022, with respect to Hon'ble NGT in its order dated 05-07-2022 DM Gautambudh Nagar has constituted a joint committee which in its inspection dated 27-09-2022 found 02 borewells in the project for which Regional Office had sent a notice dated 01-10-2022 for submitting NOC of UPGWD to which the project had submitted just the application form but has not submitted the actual NOC of the UPGWD.
2. With respect to order dated 15-11-2022 passed in OA no. 392/2022 Prason Pant & Ors. Vs. Union of India & Ors. by Hon'ble NGT, RO in his notice dated 05-12-2022 had directed to the project 0.5 per cent of the total project cost as EC but there is no information of it being deposited.
3. Detailed pointwise compliance of earlier refusal has not been submitted.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of

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Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2023.01.03 12:40:39 +05'30'
(Authorized Signatory)

CEO-1

Copy To -

Regional Officer, UPPCB, Greater Noida.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2023.01.03 12:40:54 +05'30'
CEO-1
(Authorized Signatory)